

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.02/81
SCHEDULED ON 05.05.2015

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The Meeting No. 02/81 of Norms Committee-II for the year 2015-16 scheduled to be held on 05.05.2015 was actually held on 19.05.2015 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

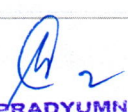
Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, Sr. D.O.	DIPP
2	Shri S.K. Bhatnagar, Deputy I.A.	MOS
3	Shri Gajraj Singh, Sr. D.O.	DHI
4	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
5	Shri O.P. Sharma, Jt. I.A.	C&PC
6	Shri K.C. Raju, Deputy DGFT	DGFT
7	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date: 18.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide e-mail dated 19.05.2015 (Copy enclosed).			
5 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

Case No.: 21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date: 18.06.2015
Decision : NC noted that reply from the firm has been received by MSME. NC noted that the reply furnished by the firm is with reference to the DL issued by DIPP and not with reference to the DL given by MSME. NC decided to send a copy of the MSME letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(97)/13-ME dated 17.02.2014 (Copy enclosed).			
6 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

Case No.: 35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date: 18.06.2015
Decision : NC observed that DeitY vide letter dated 11.12.2014 has asked the firm to depute a representative for technical discussion. The firm has also been reminder on 4.3.2015 and 18.3.2015 to depute a representative for technical discussion. NC decided to send a reminder to the firm for an early action. The case stands deferred to 18.06.2015.			


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 Udyog Bhawan, New Delhi

8	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 18.06.2015
Decision :NC noted that the case has been referred to MoEF. DO letter from DGFT has been sent to MoEF for an early reply. NC also noted that MoEF has also been reminded through email to expedite the reply. The case stands deferred to 18.06.2015.				

Case No.:8/14/81-ALC2/2013	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date: 0210189458 08.05.2013	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to MoEF. DO letter from DGFT has been sent to MoEF for an early reply. NC also noted that MoEF has also been reminded through email to expedite the reply. The case stands deferred to 18.06.2015.			

10	Case No.: 4/11/81-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00318/AM15/	RLA File :52/24/040/00048/AM13/	Lic.No/Date:5210039760 17.05.2013	Defer Date: 18.06.2015
Decision : Reply of the firm has been referred to DIPP on 19.05.2015. The firm has informed that it is a Physical Export. The case stands deferred to 18.06.2015.				

11	Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 18.06.2015
Decision : The representative of DHI informed that the case does not pertain to them and suggested to send the application to MoD. NC decided to send the application to Ministry of Defence for examination. The case stands deferred to 18.06.2015.				

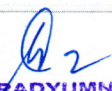
Case No.: 1/5/81-ALC2/2014	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File 12 :01/81/050/00151/AM15/	RLA File :11/21/040/00010/AM14/	Lic.No/Date:1110027515 06.06.2013	Defer Date: 18.06.2015
Decision : NC noted that Deficiency letter was issued on 05.01.2015 to the firm. A reminder has also been sent to the firm on 28.04.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days			

HON. SRI. K. V. KRISHNA RAU
 Member of Parliament
 For Rajya Sabha, Government Office
 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838,

time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Case No.: 12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date: 18.06.2015
Decision : NC noted that Deficiency letter was issued on 01.12.2014 to the firm. A reminder has also been sent to the firm on 28.04.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

Case No.: 6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date: 18.06.2015
Decision : NC noted that Deficiency letter was issued on 09.02.2015 to the firm. A reminder has also been sent to the firm on 28.04.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How			


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EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

15	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date: 18.06.2015
Decision :NC observed that the application of the firm has not been received. The representative of DHI stated that the subject AA is on repeat basis. NC decided to check the case from RA whether it is on repeat basis. The case stands deferred to 18.06.2015.				

16	Case No.:3/2/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00004/AM15/	RLA File :31/83/040/00131/AM14/	Lic.No/Date:3110060658 11.10.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/43/2014-PC.II dated 17.04.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

17	Case No.:59/2/81-ALC2/2014	Party Name:LEIGHTON WELSPUN CONTRACTORS PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00060/AM15/	RLA File :03/95/040/00752/AM14/	Lic.No/Date:0310764005 01.01.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 11.11.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.				

18	Case No.:20/2/81-ALC2/2014	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00021/AM15/	RLA File :07/24/040/00296/AM14/	Lic.No/Date:0710101166 07.01.2014	Defer Date: 18.06.2015
Decision :Reply of the firm has been referred to DHI for examination. The case stands deferred to 18.06.2015.				

19	Case No.:6/2/81-ALC2/2014	Party Name:DELITE ENGINEERS PVT LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
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Office of the Director General of Foreign Trade
Ministry of Commerce and Industry
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DR. J. S. MEHRA
Director General of Foreign Trade
Ministry of Commerce and Industry
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New Delhi

HQ File :01/81/050/00007/AM15/	RLA File :34/24/040/00244/AM14/	Lic.No/Date:3410038999 13.01.2014	Defer Date: 18.06.2015
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Decision : Reply of the firm has been referred to MSME for examination on 30.03.2015. NC decided to send another copy of the application to MSME. The case stands deferred to 18.06.2015.

Case No.:35/2/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00036/AM15/	RLA File :13/24/040/00048/AM14/	Lic.No/Date:1310045824 17.01.2014	Defer Date: 18.06.2015

Decision : NC noted that the case has been referred to MoEF. DO letter from DGFT has been sent to MoEF for an early reply. NC also noted that MoEF has also been reminded through email to expedite the reply. The case stands deferred to 18.06.2015.

Case No.:61/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00062/AM15/	RLA File :03/94/040/00689/AM14/	Lic.No/Date:0310767091 21.01.2014	Defer Date: 18.06.2015

Decision : NC observed that DHI vide U.O. No. 3(58)/2014/TSW(B)/109 dated 05.03.2015 has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Case No.:62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date: 18.06.2015

Decision : NC noted that DHI Deficiency letter was issued to the firm on 18.05.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero


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duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Case No.: 91/2/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00092/AM15/	RLA File :08/24/040/00464/AM14/	Lic.No/Date:0810128237 22.01.2014	Defer Date: 18.06.2015
23 Decision : NC observed that the firm has produce a certificate from the authorized officer of DG Hydrocarbon. NC also observed that other replies furnished by the firm were not in accordance to the DL. The firm has been requested to furnish the requisite information in accordance to the DL issued to them. NC decided to send a reminder to the firm to expedite the reply. The case stands deferred to 18.06.2015			

Case No.: 66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 18.06.2015
24 Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(58)/2014/TSW(B)/138 dated 05.03.2015 (Copy enclosed).			
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015			

Case No.: 43/2/81-ALC2/2014	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00044/AM15/	RLA File :31/83/040/00162/AM14/	Lic.No/Date:3110062385 30.01.2014	
25 Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(67)/14-ME dated 09.04.2015 (copy enclosed).			
RA may take suitable consequential action accordingly.			

26	Case No.: 17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 18.06.2015
Decision : NC observed that the copy of the application of the firm has not been received from RA. NC decided to check from RA whether the subject AA has been issued on repeat basis. The case stands deferred to 18.06.2015				

27	Case No.: 27/2/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00028/AM15/	RLA File :05/23/040/00462/AM14/	Lic.No/Date:0510378408 05.02.2014	Defer Date: 18.06.2015
Decision : NC observed that DIPP vide U.O. No.12/141/2014-TSW/59 dated 05.11.2014 has furnished comments. NC noted that letter was issued on 09.12.2014 to the firm to furnish a certificate from the competent authority from DG Hydrocarbon . A reminder has also been sent to the firm on 18.05.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time.. The case stands deferred to 18.06.2015.				

28	Case No.: 71/2/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00072/AM15/	RLA File :02/24/040/00189/AM14/	Lic.No/Date:0210199764 07.02.2014	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to MoEF. DO letter from DGFT has been sent to MoEF for an early reply. NC also noted that MoEF has also been reminded through email to expedite the reply. The case stands deferred to 18.06.2015.				

29	Case No.: 48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date: 18.06.2015
Decision : NC observed that the case is under examination of DoT. A DO from DGFT has been sent on 3.2.2015 to expedite the reply. The case stands deferred to 18.06.2015.				

30	Case No.: 12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 18.06.2015

Decision : NC observed that the case is under examination of DoT. A DO from DGFT has been sent on 3.2.2015 to expedite the reply. The case stands deferred to 18.06.2015.

31	Case No.: 92/2/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00093/AM15/	RLA File :08/24/040/00510/AM14/	Lic.No/Date:0810128877 14.02.2014	Defer Date: 18.06.2015
Decision : NC observed that the reply of the firm has been referred to DIPP on 20.03.2015. The representative of DIPP stated that the reply of the firm is not in accordance to the DL sent on 15.07.2014. NC decided to request the firm to furnish requisite information in accordance to DL issued on 15.07.2014. The case stands deferred to 18.06.2015				

32	Case No.: 44/2/81-ALC2/2014	Party Name:DIANA METALS	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00045/AM15/	RLA File :04/24/040/00261/AM14/	Lic.No/Date:0410155395 19.02.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(87)/2014-ME dated 06.04.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

33	Case No.: 72/2/81-ALC2/2014	Party Name:DIWAKAR ENTERPRISES PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00073/AM15/	RLA File :05/23/040/00445/AM14/	Lic.No/Date:0510379889 20.02.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(46)/2014-ME dated 03.06.2014 (copy enclosed).				
RA may take suitable consequential action accordingly.				

34	Case No.: 81/2/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00082/AM15/	RLA File :05/23/040/00465/AM14/	Lic.No/Date:0510380018 21.02.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/34 dated 19.05.2015 as under:-				

1. Net weights of export products at Sl. No. 1 & 2 may be specified as 15204 Kgs. & 2081 Kgs. respectively
2. Quantities of import items at Sl. No. 1 & 5 may be allowed as 10207 Sq. Mtrs. each as 1.05 Sq. mtrs./ Sq. mtrs. content in the export products at Sl. No. 1 & 2.
3. Quantity of import item at S.No.2 may be allowed as 13668 Kgs. as 1.05 Kgs/ Kg. content in the export products at Sl No. 1 & 2.
4. Words "Thickness 0.08 mm" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 3878 Kgs. as 1.03 Kgs./Kg. content in the export products at Sl. No. 1 & 2.
5. Words "Thickness 0.09 mm" may be suffixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 523 Kgs. as 1.03 Kgs./Kg. content in the export product at Sl. No. 2.
6. Quantity of import item at S.No.6 may be allowed as 612.4 Kgs. as 1.05 Kgs/ Kg. content in the export products at Sl No. 1 & 2.

RA may take suitable consequential action accordingly.

35	Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to DoT. DO letter from DGFT has been sent to DoT for an early reply. NC decided to send a reminder to DoT through email to expedite the reply. The case stands deferred to 18.06.2015.				

36	Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to DoT. DO letter from DGFT has been sent to DoT for an early reply. NC decided to send a reminder to DoT through email to expedite the reply. The case stands deferred to 18.06.2015.				

37	Case No.:41/2/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00042/AM15/	RLA File :05/24/040/00459/AM14/	Lic.No/Date:0510382339 20.03.2014	Defer Date: 18.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide e-mail dated 19.05.2015 (Copy enclosed).				

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015 .

38	Case No.: 1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date: 18.06.2015
Decision : NC observed that copy of the application has not been received. NC decided to request RA to furnish copy of the application for further action. The case stands deferred to 18.06.2015.				

39	Case No.: 4/5/81-ALC2/2014	Party Name:AUTOMOTIVE STEEL PIPE INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00154/AM15/	RLA File :04/24/040/00012/AM15/	Lic.No/Date:0410157497 30.04.2014	Defer Date: 18.06.2015
Decision : NC observed that DIPP has furnished comments. NC noted that letter was issued on 27.08.2014 to the firm to clarify whether the supply is Physical Export or Deemed Export. A reminder has also been sent to the firm on 18.05.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time, whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.				

40	Case No.: 30/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00241/AM15/	RLA File :07/24/040/00022/AM15/	Lic.No/Date:0710103837 01.05.2014	Defer Date: 18.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written				

comments of DHI vide U.O. No. 3(89)/Steel Sh./MPP/2014/TSW(B) dated 08.08.2014 (Copy enclosed).

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015

Case No.:27/8/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00238/AM15/	RLA File :07/24/040/00002/AM15/	Lic.No/Date:0710104026 12.05.2014	Defer Date: 18.06.2015
41 Decision :NC observed that the reply of the firm has been referred to DIPP on 30.04.2015. The representative of the DIPP stated that, the firm has furnished the reply giving details of PE/DE and not in accordance to the DL issued by the TA. NC decided to remind firm to furnish the requisite information in accordance to the DL. The case stands deferred to 18.06.2015 .			

Case No.:12/8/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:2/81- ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00223/AM15/	RLA File :03/95/040/00097/AM15/	Lic.No/Date:0310781675 15.05.2014	
42 Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(84)/2014/TSW(B)/147 dated 09.04.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

Case No.:2/5/81-ALC2/2014	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:2/81- ALC2/2015 05.05.2015	Approved
43 HQ File :01/81/050/00152/AM15/	RLA File :05/24/040/00071/AM15/	Lic.No/Date:0510386820 19.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/43 dated 19.05.2015 as under:- 1. Words "containing 104.54 MT of Cold Rolled Stainless Steel Grade 201-J4-2B " may be			

suffixed with the description of export product .

2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 115 MT as 1.10 Kgs./kg. content in the export items.

RA may take suitable consequential action accordingly.

Case No.: 29/8/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00240/AM15/	RLA File :03/95/040/00163/AM15/	Lic.No/Date:0310783276 28.05.2014	
44 Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(84)/2014/TSW(B)/149 dated 09.04.2015 (copy enclosed).			
RA may take suitable consequential action accordingly.			

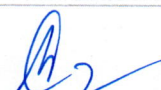
Case No.: 38/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00249/AM15/	RLA File :56/24/040/00006/AM15/	Lic.No/Date:5610004271 29.05.2014	Defer Date: 18.06.2015
45 Decision : NC noted that MoS Deficiency letter was issued to the firm on 18.05.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

46	Case No.: 39/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00250/AM15/	RLA File :56/24/040/00003/AM15/	Lic.No/Date:5610004268 29.05.2014	Defer Date: 18.06.2015

Decision : NC observed that reply of the firm has been referred to MoS for examination. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Case No.: 40/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00251/AM15/	RLA File :56/24/040/00002/AM15/	Lic.No/Date:5610004267 29.05.2014	Defer Date: 18.06.2015
47 Decision : NC observed that reply of the firm has been referred to MoS for examination. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

Case No.: 42/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00253/AM15/	RLA File :56/24/040/00004/AM15/	Lic.No/Date:5610004269 29.05.2014	Defer Date: 18.06.2015
48 Decision : NC noted that MoS Deficiency letter was issued to the firm on 18.05.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			


 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

49	Case No.:43/8/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00254/AM15/	RLA File :56/24/040/00005/AM15/	Lic.No/Date:5610004270 29.05.2014	Defer Date: 18.06.2015
Decision : NC noted that MoS Deficiency letter was issued to the firm on 18.05.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.				

50	Case No.:3/17/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00538/AM15/	RLA File :03/94/040/00025/AM15/	Lic.No/Date:0310783542 29.05.2014	Defer Date: 18.06.2015
Decision : NC observed that reply of the firm is being referred to DIPP for examination. The case stands deferred to 18.06.2015.				

51	Case No.:7/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00218/AM15/	RLA File :07/24/040/00070/AM15/	Lic.No/Date:0710104603 30.05.2014	Defer Date: 18.06.2015
Decision : NC observed that reply of the firm has been referred to DHI for examination. The case stands deferred to 18.06.2015.				

52	Case No.:18/8/81-ALC2/2014	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Rejected
	HQ File :01/81/050/00229/AM15/	RLA File :05/24/040/00025/AM15/	Lic.No/Date:0510388013 02.06.2014	
Decision : NC noted that firm has not replied to D/L dated 10.09.2014, reminder dated 11.12.2014 and final reminder dated 24.02.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

53	Case No.: 33/8/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00244/AM15/	RLA File :05/24/040/00073/AM15/	Lic.No/Date:0510388084 03.06.2014	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to MoEF. DO letter from DGFT has been sent to MoEF for an early reply. NC also noted that MoEF has also been reminded through email to expedite the reply. The case stands deferred to 18.06.2015.				

54	Case No.: 3/8/81-ALC2/2014	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00214/AM15/	RLA File :32/24/040/00004/AM15/	Lic.No/Date:3210076736 06.06.2014	Defer Date: 18.06.2015
Decision : NC observed that the firm has furnished inadequate reply to the DL issued. NC decided to send a reminder to the firm to furnish the complete reply as asked for in the DL. The case stands deferred to 18.06.2015.				

55	Case No.: 32/8/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00243/AM15/	RLA File :03/95/040/00173/AM15/	Lic.No/Date:0310784579 06.06.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 12.11.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.				

56	Case No.: 1/8/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00212/AM15/	RLA File :04/24/040/00016/AM15/	Lic.No/Date:0410158546 10.06.2014	
Decision : NC noted that the firm vide email dated 08.04.2015 has informed that AA No. 0410157763 dated 08.05.2014 has been ratified by DGFT vide f.No. 01/81/050/00187/AM-15 which has the same import and export items as in the subject AA. The firm has requested to ratify the subject AA on repeat basis. NC therefore, decided to ratify the subject AA on repeat basis.				
RA may take suitable consequential action accordingly.				

57	Case No.: 28/8/81-ALC2/2014	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00239/AM15/	RLA File :05/24/040/00108/AM15/	Lic.No/Date:0510388531 10.06.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 12.11.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.				

58	Case No.: 34/8/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00245/AM15/	RLA File :02/24/040/00042/AM15/	Lic.No/Date:0210204012 10.06.2014	Defer Date: 18.06.2015
Decision : NC observed that the reply of the firm is being sent to DIPP for examination. The firm has informed that the subject AA is Physical Export. The case stands deferred to 18.06.2015.				

59	Case No.: 2/8/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81- ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00213/AM15/	RLA File :05/23/040/00127/AM15/	Lic.No/Date:0510389042 24.06.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2014-TSW/59 dated 19.05.2015 as under:-				

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	62219	17	7469	33	7853	49	19892
2	8123	18	8663	34	19179	50	9865
3	2025	19	65672	35	8230	51	48004
4	2836	20	12772	36	9217	52	9597
5	3927	21	6131	37	28913	53	1484
6	798	22	3223	38	41516	54	3934
7	482	23	17058	39	244	55	2301
8	2994	24	1915	40	15809	56	10555
9	209	25	1967	41	245	57	2345
10	20698	26	2453	42	14601	58	13689
11	7745	27	799	43	1020	59	1240
12	4556	28	2725	44	8438	60	7135
13	6983	29	3185	45	387	61	22083
14	4118	30	8302	46	4446	62	31744

18

DR. P. S. SINGH
Joint Secretary
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
New Delhi

15	3852	31	6264	47	2370	63	3333
16	4928	32	9650	48	3238		

2. Quantity of import item at Sl. No. 1 viz. Copper Rod/copper Wire Rod (EC Grade) may be allowed as 434152 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 63.
3. Quantity of import item at Sl. No. 2 viz. Copper Tape (EC Grade) may be allowed as 2825 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 49 to 63.
4. Quantity of import item at Sl. No. 3 viz. Semi Conductive Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 49 to 63.
5. Quantity of import item at Sl. No. 4 viz. XLPE Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 63.
6. Description of import item at Sl. No. 5 may be corrected as "Poly Vinyl Chloride (PVC) Resin" and its quantity may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 63.
7. Quantity of import item No. 6 viz. Plasticizer (DOP) may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 63.
8. Quantity of import item No. 7 viz. Antimony Trioxide may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 31.

RA may take suitable consequential action accordingly.

Case No.: 37/8/81-ALC2/2014	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 2/81- ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00248/AM15/	RLA File :04/24/040/00046/AM15/	Lic.No/Date: 0410158825 25.06.2014	Defer Date: 18.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(227)/2014-ME dated 10.03.2015 (copy enclosed).			
60	The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015 .		

61	Case No.: 18/11/81-ALC2/2014	Party Name: BEKAERT	Meet No/Date: 2/81-	Approved
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प्रद्युम्न साह/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	INDUSTRIES PVT. LTD.	ALC2/2015 05.05.2015	
HQ File :01/81/050/00332/AM15/	RLA File :31/83/040/00056/AM15/	Lic.No/Date:3110064488 26.06.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(229)/2014-ME dated 11.03.2015 (copy enclosed).			
RA may take suitable consequential action accordingly.			

62	Case No.: 22/11/81-ALC2/2014	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00336/AM15/	RLA File :02/24/040/00057/AM15/	Lic.No/Date:0210204262 27.06.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 10.12.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.				

63	Case No.: 25/11/81-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00339/AM15/	RLA File :03/95/040/00247/AM15/	Lic.No/Date:0310786184 30.06.2014	:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(84)/2014/TSW(B)/146 dated 09.04.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

64	Case No.: 26/11/81-ALC2/2014	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00340/AM15/	RLA File :07/24/040/00093/AM15/	Lic.No/Date:0710105513 03.07.2014	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to DHI. The case stands deferred to 18.06.2015.				

65	Case No.: 35/11/81-ALC2/2014	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00349/AM15/	RLA File :09/24/040/00057/AM15/	Lic.No/Date:0910060610 08.07.2014	Defer Date: 18.06.2015

Decision : NC observed that RA Hyderabad was requested to forward a correct copy of the application for examination by TA. NC noticed that RA, Hyderabad has not furnished the correct application relating to the subject AA. NC decided to send a reminder to RA, Hyderabad for furnishing the correct application of the subject AA. The case stands deferred to 18.06.2015.

Case No.:5/11/81-ALC2/2014	Party Name:HEURTEY PETROCHEM S.A.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Closed
HQ File :01/81/050/00319/AM15/	RLA File :03/94/040/00296/AM15/	Lic.No/Date:0310786619 09.07.2014	
66 Decision : NC observed that RA has certified that the firm has surrendered the subject AA. NC therefore, decided to close the case. RA may take suitable consequential action accordingly.			

Case No.:12/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00326/AM15/	RLA File :02/24/040/00069/AM15/	Lic.No/Date:0210204395 09.07.2014	Defer Date: 18.06.2015
67 Decision : NC noted that the case has been referred to MoEF. DO letter from DGFT has been sent to MoEF for an early reply. NC also noted that MoEF has also been reminded through email to expedite the reply. The case stands deferred to 18.06.2015.			

Case No.:15/11/81-ALC2/2014	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00329/AM15/	RLA File :31/83/040/00099/AM15/	Lic.No/Date:3110064546 11.07.2014	Defer Date: 18.06.2015
68 Decision : NC noted that firm has not replied to D/L dated 10.12.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.			

Case No.:13/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00327/AM15/	RLA File :02/24/040/00073/AM15/	Lic.No/Date:0210204471 14.07.2014	Defer Date: 18.06.2015
69 Decision : NC noted that firm has not replied to D/L dated 10.12.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.			

Case No.: 43/11/81-ALC2/2014	Party Name: HEENA METAL PVT LTD	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00357/AM15/	RLA File :03/94/040/00089/AM15/	Lic.No/Date: 0310786766 14.07.2014	Defer Date: 18.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(241)/2014-ME dated 30.03.2015 (Copy enclosed).			
70 The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015			

Case No.: 60/11/81-ALC2/2014	Party Name: R.R.KABEL LIMITED,	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00374/AM15/	RLA File :03/95/040/00188/AM15/	Lic.No/Date: 0310786855 15.07.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 10.11.2014 reminder dated 23.02.2015 and final reminder dated 30.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.			

Case No.: 29/11/81-ALC2/2014	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date: 3410040368 16.07.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 14.11.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.			

Case No.: 30/11/81-ALC2/2014	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Rejected
HQ File :01/81/050/00344/AM15/	RLA File :07/24/040/00141/AM15/	Lic.No/Date: 0710105770 16.07.2014	
Decision : NC noted that firm has not replied to D/L dated 13.11.2014, reminder dated 09.12.2014 and final reminder dated 24.02.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to			

pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

74	Case No.:45/11/81-ALC2/2014	Party Name:NAMCO INDUSTRIES PVT.LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00359/AM15/	RLA File :03/95/040/00329/AM15/	Lic.No/Date:0310786920 16.07.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(6)/2014-TW dated 08.05.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

75	Case No.:69/11/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00383/AM15/	RLA File :03/95/040/00312/AM15/	Lic.No/Date:0310786927 16.07.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 12.11.2014 reminder dated 23.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.				

76	Case No.:73/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00387/AM15/	RLA File :03/94/040/00347/AM15/	Lic.No/Date:0310786931 16.07.2014	Defer Date: 18.06.2015
Decision : NC observed that the firm has not furnished information in accordance to the DL issued by the TA. NC therefore, decided to remind the firm to furnish the information in accordance to the DL. The case stands deferred to 18.06.2015.				

77	Case No.:27/11/81-ALC2/2014	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00341/AM15/	RLA File :07/24/040/00126/AM15/	Lic.No/Date:0710105804 17.07.2014	Defer Date: 18.06.2015
Decision : NC observed that the firm has not furnished information in accordance to the DL issued by the TA. NC therefore, decided to remind the firm to furnish the information in accordance to the DL. The case stands deferred to 18.06.2015.				

78	Case No.:23/11/81-ALC2/2014	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00337/AM15/	RLA File :05/23/040/00140/AM15/	Lic.No/Date:0510389786 18.07.2014	Defer Date: 18.06.2015
Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.				

79	Case No.:21/11/81-ALC2/2014	Party Name:SHREEM ELECTRIC LTD.	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00335/AM15/	RLA File :31/83/040/00106/AM15/	Lic.No/Date:3110064588 22.07.2014	Defer Date: 18.06.2015
Decision : NC observed that DeitY vide letter dated 7.1.2015 and 26.03.2015 has requested the firm to depute their representative. NC decided to send a reminder to the firm to depute their representative for a meeting with DeitY in connection with the subject AA. The case stands deferred to 18.06.2015.				

80	Case No.:38/11/81-ALC2/2014	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:2/81- ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00352/AM15/	RLA File :05/24/040/00181/AM15/	Lic.No/Date:0510389922 23.07.2014	Defer Date: 18.06.2015
Decision : NC noted that DeitY Deficiency letter was issued to the firm on 12.03.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured				

(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Case No.:44/11/81-ALC2/2014	Party Name:NAMCO INDUSTRIES PVT.LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00358/AM15/	RLA File :03/95/040/00359/AM15/	Lic.No/Date:0310787293 24.07.2014	Defer Date: 18.06.2015
Decision : NC noted that Deficiency letter was issued on 05.01.2015 to the firm. A reminder has also sent to the firm on 28.04.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

Case No.:52/11/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00366/AM15/	RLA File :05/23/040/00167/AM15/	Lic.No/Date:0510389948 24.07.2014	Defer Date: 18.06.2015
Decision : NC noted that Deficiency letter was issued on 24.02.2015 to the firm. A reminder has also sent to the firm on 28.04.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

Case No.:17/11/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
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HQ File :01/81/050/00331/AM15/	RLA File :07/21/040/00360/AM15/	Lic.No/Date:0710106186 25.07.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 13.11.2014 reminder dated 24.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.			

Case No.: 6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 18.06.2015
Decision : NC observed that the case is under examination of DoT. A DO letter from DGFT to DoT has been issued on 3.2.2015 to expedite the reply. The case stands deferred to 18.06.2015.			

Case No.: 37/11/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00351/AM15/	RLA File :05/23/040/00162/AM15/	Lic.No/Date:0510389979 28.07.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2014-TSW/85 dated 19/05/2015 as under:-			
85	- Quantity of import item at Sl. No. 1 may be allowed as 1.045 Kgs./Kg. content in the export items at Sl. No 1 to 4 as claimed by the firm. - Quantities of import items at Sl. No. 2 & 3 may be allowed as 15300 Nos. each inclusive of 2 % wastage taking clue from SIONs C-1925/C-1926. - Quantity of import item at Sl. No. 4 may be allowed as 1.045 Kgs./Kg. content in the export item at Sl. No 2 as claimed by the firm. - Quantity of import item at Sl. No. 5 may be allowed as 102000 Nos. inclusive of 2 % wastage. - Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 73150 Nos. on net to net basis. - Quantity of import item at Sl. No. 7 may be allowed as 86700 Nos. inclusive of 2 % wastage. - Quantity of import item at Sl. No. 8 may be allowed as 1.045 Kgs./Kg. content in the export items at Sl. No 1 , 3 & 4 as claimed by the firm. - Quantity of import item at Sl. No. 9 may be allowed as 7272 Grams as 1.01 gram/gram content in the export items. - Quantities of import items at Sl. No. 10, 11 & 12 may be allowed as 15150 Nos., 30300 Nos. & 30300 Nos. inclusive of 1 % wastage. - Quantity of import item from Sl. No. 13 may be allowed as 1.04 gram/gram content in the export product at Sl. No.2 as claimed by the firm. - Quantities of import items at Sl. No. 14 & 16 may be allowed as 20200 Nos., & 40400 Nos. inclusive of 1 % wastage. - Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 144900		

Nos. on net to net basis.

13. Quantity of import item from Sl. No. 17 may be allowed as 1.04 gram/gram content in the export products at Sl. No.1 & 3.
14. Quantities of import items at Sl. No. 18, 19 & 20 may be allowed as 65650 Nos., 30300 Nos. & 50500 Nos. inclusive of 1 % wastage.
15. Quantity of import item from Sl. No. 21 may be allowed as 1.04 gram/gram content in the export product at Sl. No.4 as claimed by the firm.
16. Quantity of import item from Sl. No. 22 may be allowed as 9240 Litres inclusive of 5 % wastage.

RA may take suitable consequential action accordingly.

Case No.:71/11/81-ALC2/2014	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00385/AM15/	RLA File :03/94/040/00317/AM15/	Lic.No/Date:0310787376 28.07.2014	

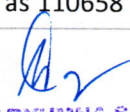
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2014-TSW/86 dated 19/05/2015 as under:-

1. Words " 1.1 KV, Copper conductor, PVC insulated, Armoured " may be suffixed with the description of Export products at Sl. No 1 to 19.
2. Words " 1.1 KV, Copper conductor, XLPE insulated, Armoured " may be suffixed with the description of Export products at Sl. No 20 to 23.
3. Words " 1.1 KV, Copper conductor, PVC insulated, Unarmoured " may be suffixed with the description of Export products at Sl. No 24 to 26.

4. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	26832	8	66984	15	2880	22	2481
2	763	9	7280	16	8668	23	425
3	855	10	852	17	10993	24	14.4
4	17888	11	852	18	12622	25	482
5	43303	12	10947	19	382	26	52
6	328	13	24950	20	6731		
7	68980	14	4160	21	1305		

5. Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as under:
 - a) For export products mentioned at Sl. Nos. 1 to 19 as 1.01 Kgs/Kg. content in the export items.
 - b) For export product mentioned at Sl. No. 20 to 26 as per Engineering Table 5.
6. Total quantity of import item at Sl.No.2 viz. PVC Compound may be restricted as 110658 Kgs.


 प्रद्युम्न साहू/PRADYUMNA SAHU
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 Directorate General of Foreign Trade
 उद्योग विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
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- and it may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 26.
7. Quantities of import item at Sl. No.3 viz. LDPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 19.
 8. Total quantity of import item at Sl. No. 4 viz. Steel Armouring Wire may be restricted as 112456 Kgs. and it may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 23.
 9. Import items at Sl. No. 5 to 10 (Wooden Drum) may be allowed as per packing policy.
 10. Quantities of import item No.11 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 20 to 23.

RA may take suitable consequential action accordingly.

87	Case No.: 10/11/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00324/AM15/	RLA File :31/83/040/00108/AM15/	Lic.No/Date:3110064657 30.07.2014	Defer Date: 18.06.2015
Decision : NC observed that clarification sought from RA is awaited. NC decided to send a reminder to RA to furnish the clarification. The case stands deferred to 18.06.2015.				

88	Case No.: 67/11/81-ALC2/2014	Party Name:SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00381/AM15/	RLA File :03/95/040/00373/AM15/	Lic.No/Date:0310787455 31.07.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 10.12.2014 reminder dated 24.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.				

89	Case No.: 31/17/81-ALC2/2014	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00566/AM15/	RLA File :07/24/040/00155/AM15/	Lic.No/Date:0710106235 31.07.2014	Defer Date: 18.06.2015
Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured				

(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Case No.:9/11/81-ALC2/2014	Party Name:VOLEX INTERCONNECT (INDIA) PVT. LTD.,	Meet No/Date:2/81- ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00323/AM15/	RLA File :04/24/040/00023/AM15/	Lic.No/Date:0410159128 01.08.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/90 dated 19/05/2015 as under:-

1. Quantity of export item at Sl. No. 7 may be corrected as 984 Nos.
2. For export item at Sl. No. 1, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 1 & 7 as 5292 Nos. & 1323 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 2 to 6 as 2646 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 8 as 900 Meters as 1.02 Meter/Mtr. content in the export item.
3. For export item at Sl. No. 2, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 9 & 15 as 15912 Nos. & 3978 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 10 to 14 as 7956 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 16 as 4058 Meters as 1.02 Meter/Mtr. content in the export item.
4. For export item at Sl. No. 3, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No.17 & 23 as 64728 Nos. & 16182 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 18 to 22 as 32364 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 24 as 22008 Meters as 1.02 Meter/Mtr. content in the export item.
5. For export item at Sl. No. 4, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 25 & 31 as 79776 Nos. & 19944 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 26 to 30 as 39888 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 32 as 33905 Meters as 1.02 Meter/Mtr. content in

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the export item.

6. For export item at Sl. No. 5, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 33 & 39 as 78732 Nos. & 19683 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 34 to 38 as 39366 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 40 as 40153 Meters as 1.02 Meter/Mtr. content in the export item.
7. For export item at Sl. No. 6, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 41 & 47 as 64764 Nos. & 16191 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 42 to 46 as 32382 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 48 as 38535 Meters as 1.02 Meter/Mtr. content in the export item.
8. For export item at Sl. No. 7, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 49 & 55 as 35424 Nos. & 8856 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 50 to 54 as 17712 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 56 as 24088 Meters as 1.02 Meter/Mtr. content in the export item.
9. For export item at Sl. No. 8 quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 57 & 63 as 27000 Nos. & 6750 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 58 to 62 as 13500 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 64 as 20655 Meters as 1.02 Meter/Mtr. content in the export item.
10. For export item at Sl. No. 9, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 65 & 71 as 19620 Nos. & 4905 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 66 to 70 as 9810 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 72 as 16677 Meters as 1.02 Meter/Mtr. content in the export item.
11. For export item at Sl. No. 10, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 73 & 79 as 13644 Nos. & 3411 Nos. respectively on net to net basis with accountability clause

- (ii) Import items at Sl. No. 74 to 78 as 6822 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 80 as 12757 Meters as 1.02 Meter/Mtr. content in the export item.
12. For export item at Sl. No. 11, quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 81 & 87 as 9072 Nos. & 2268 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 82 to 86 as 4536 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 88 as 9254 Meters as 1.02 Meter/Mtr. content in the export item.
13. For export item at Sl. No. 12, quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 89 & 95 as 6984 Nos. & 1746 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 90 to 94 as 3492 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 96 as applied for i.e. 7253 Meters.
14. For export item at Sl. No. 13, quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 97 & 103 as 2556 Nos. & 639 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 98 to 102 as 1278 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 104 as 3042 Meters as 1.02 Meter/Mtr. content in the export item.
15. For export item at Sl. No. 14, quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 105 & 111 as 648 Nos. & 162 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 106 to 110 as 324 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 112 as 826 Meters as 1.02 Meter/Mtr. content in the export item.

RA may take suitable consequential action accordingly.

91	Case No.:36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date: 18.06.2015

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UDYOG BHAWAN, NEW DELHI
Directorate General of Foreign Trade
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
उद्योग भवन, नई दिल्ली

Decision : NC noted that Deficiency letter was issued on 04.2015 to the firm. A reminder has also sent to the firm on 01.05.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

92	Case No.: 70/11/81-ALC2/2014	Party Name:NLMK INDIA SERVICE CENTER PVT. LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00384/AM15/	RLA File :03/95/040/00384/AM15/	Lic.No/Date:0310787740 06.08.2014	Defer Date: 18.06.2015
Decision : NC noted that firm has not replied to D/L dated 12.11.2014 reminder dated 24.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.				

93	Case No.: 87/11/81-ALC2/2014	Party Name:ANOFOL FAR EAST ANODIZING PVT. LTD.,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00401/AM15/	RLA File :24/24/040/00007/AM15/	Lic.No/Date:2410041538 06.08.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/93 dated 19/05/2015 as under:-				
1. Words "containing 45000 Kgs. of Aluminium coil/sheet " may be suffixed with the description of export product . 2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as 45000 Kgs. on net to net basis. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2250 Kgs. on net to net basis				
RA may take suitable consequential action accordingly.				

94	Case No.: 86/11/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00400/AM15/	RLA File :02/24/040/00091/AM15/	Lic.No/Date:0210204734 08.08.2014	Defer Date: 18.06.2015

Decision : NC noted that the case has been referred to MoEF. DO letter from DGFT has been sent to MoEF for an early reply. NC also noted that MoEF has also been reminded through email to expedite the reply. The case stands deferred to 18.06.2015.

95	Case No.: 32/11/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00346/AM15/	RLA File :10/24/040/00039/AM15/	Lic.No/Date:1010058729 11.08.2014	Defer Date: 18.06.2015

Decision : NC noted that the case has been referred to C&PC.NC decided to send a reminder to C&PC to expedite reply. The case stands deferred to 18.06.2015.

96	Case No.: 40/11/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00354/AM15/	RLA File :34/24/040/00088/AM15/	Lic.No/Date:3410040446 14.08.2014	Defer Date: 18.06.2015

Decision : NC noted that firm has not replied to D/L dated 11.12.2014 reminder dated 24.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.

97	Case No.: 39/11/81-ALC2/2014	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00353/AM15/	RLA File :05/24/040/00226/AM15/	Lic.No/Date:0510390616 20.08.2014	Defer Date: 18.06.2015

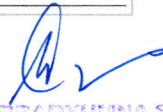
Decision : NC noted that Deficiency letter was issued on 24.02.2015 to the firm. A reminder has also sent to the firm on 28.04.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

98	Case No.: 41/11/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00355/AM15/	RLA File :05/23/040/00182/AM15/	Lic.No/Date:0510390647 21.08.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/98 dated 19/05/2015 as under:-

1. Words "Voltage rating 6/10 KV" may be suffixed with the description of export products at Sl. No.1 & 2.
2. Words "Voltage rating 500 V" may be suffixed with the description of export products at Sl. No. 3 to 22.
3. Words "Voltage rating 600/1000V" may be suffixed with the description of export products at Sl. No.23 to 36.
4. Words "Voltage rating 500 V" may be suffixed with the description of export products at Sl. No. 37 to 42.
5. Words "Voltage rating 600/1000V" may be suffixed with the description of export products at Sl. No.43 to 72.
6. Words "Voltage rating 300/500V" may be suffixed with the description of export products at Sl. No.73 to 86.
7. Words "Voltage rating 1000V" may be suffixed with the description of export products at Sl. No. 87 to 95.
8. Words "Voltage rating 300/500V" may be suffixed with the description of export products at Sl. No.96 to 102.
9. Net weight of export products may be specified as under:

Sl.No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl.No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)
1	6710.88	29	585.86	57	6294.64	85	553.42
2	8051.6	30	882.16	58	7714.83	86	960.95
3	279.52	31	1153.31	59	1467.46	87	451.24
4	392.64	32	2258.21	60	112.87	88	512.81
5	505.97	33	2838.55	61	122.61	89	888.42
6	563.03	34	149.52	62	249.2	90	1161.54
7	737.21	35	483.81	63	308.99	91	583.68
8	841.34	36	910.11	64	410.27	92	1365.99
9	899.87	37	122.98	65	492.46	93	2149.08
10	184.04	38	1139.37	66	568.31	94	3017.39
11	245.24	39	122.98	67	723.22	95	5109
12	322.92	40	1139.37	68	391.7	96	211.66
13	475.77	41	908.59	69	478.49	97	391.69
14	636.06	42	2046.22	70	536.74	98	356.43
15	792.37	43	372.91	71	673.25	99	461.48
16	175.89	44	425.53	72	858.44	100	697.73
17	547.95	45	524.90	73	107.22	101	1100.22
18	718.14	46	785.54	74	261.3	102	1303.43
19	1083.35	47	1027.03	75	229.43		
20	686.29	48	1188.93	76	277.66		
21	206.48	49	1420.49	77	373.53		
22	182.72	50	327.34	78	561.32		
23	369.22	51	368.97	79	236.38		


PRADYUMNA SANU
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

24	610.94	52	458.62	80	282.15		
25	1215.72	53	1467.46	81	411.45		
26	1789.32	54	1794.17	82	506.81		
27	428.32	55	3213.17	83	313.84		
28	503.44	56	4849.41	84	357.27		

10. Quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- For Export products mentioned at Sl. No. 1, 2, 23 to 26, 30 to 34, 43 to 48, 53 to 59, 87 to 90 & 93 to 95 as per Engineering Table 5.
- For Export products mentioned at Sl. No. 3, 4, 49, 92 as 55.52 Kgs./KM, 92.46 Kgs./KM, 739.7 Kgs./KM, 462.3 Kgs./KM, respectively after taking clue from Engineering Table 5.
- For Export products mentioned at Sl. No. 5 to 9, 16 to 22, 37 to 42, 61 to 67, 73 to 86 & 96 to 102 as 1.01 kgs/kg content in the Export products.
- For Export products mentioned at Sl. No. 10 to 13, 27 to 29, 35, 50 to 52, 60, 69, 70, 91, as per Engineering Table 4.
- For Export products mentioned at Sl. No. 14, 15, 36, 68, 71, 72 as 205.9.Kgs./KM, 274.1 Kgs./KM , 462.3 Kgs./KM, 184.9 Kgs./KM, 346.4 Kgs./KM, 462.3 Kgs./KM respectively taking clue from Engineering Table 4.

11. Quantity of import item at S.No.2 i.e. XLPE Insulation Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 26, 43 to 49, 53 to 59 & 83 to 102 .

12. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 26, 34 to 82 & 96 to 102 .

13. Quantity of import item at S.No. 4 i.e. Wooden Drum may be allowed as per packing policy.

14. Quantity of import item at Sl. No. 5 i.e. LSZH may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 27 to 33 & 83 to 95 .

15. Quantity of import item at Sl.No. 6 i.e. EPR/Synthetic Rubber may be allowed as 1.05 Kgs/kg content in the Export products at Sl. No. 27 to 33.

RA may take suitable consequential action accordingly.

99	Case No.:53/11/81-ALC2/2014	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00367/AM15/	RLA File :05/24/040/00169/AM15/	Lic.No/Date:0510390715 22.08.2014	Defer Date: 18.06.2015

Decision : NC noted that Deficiency letter was issued on 24.02.2015 to the firm. A reminder has also sent to the firm on 28.04.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

100	Case No.: 54/11/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00368/AM15/	RLA File :05/24/040/00178/AM15/	Lic.No/Date:0510390703 22.08.2014	Defer Date: 18.06.2015
	Decision : NC noted that the case has been referred to MoEF. DO letter from DGFT has been sent to MoEF for an early reply. NC also noted that MoEF has also been reminded through email to expedite the reply. The case stands deferred to 18.06.2015.			

101	Case No.: 56/11/81-ALC2/2014	Party Name:MULTISPHERE POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00370/AM15/	RLA File :05/24/040/00233/AM15/	Lic.No/Date:0510390712 22.08.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(6)/15-ME dated 16.04.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

102	Case No.: 79/11/81-ALC2/2014	Party Name:SHREEM ELECTRIC LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00393/AM15/	RLA File :31/83/040/00123/AM15/	Lic.No/Date:3110064769 22.08.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(157)/14-ME dated 14.11.2014 (copy enclosed). RA may take suitable consequential action accordingly.			

103	Case No.: 2/11/81-ALC2/2014	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date: 0710106521 25.08.2014	Defer Date: 18.06.2015
	Decision : NC observed that copy of the application of the firm has not been received. NC decided to request RA to forward copy of the application. The case stands deferred to 18.06.2015.			

104	Case No.: 65/11/81-ALC2/2014	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00379/AM15/	RLA File :07/24/040/00184/AM15/	Lic.No/Date: 0710106526 25.08.2014	Defer Date: 18.06.2015
	Decision : NC observed that the reply of the firm has been referred to DIPP. NC also noted that the case is a Physical Export. The case stands deferred to 18.06.2015.			

105	Case No.: 76/11/81-ALC2/2014	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00390/AM15/	RLA File :07/24/040/00175/AM15/	Lic.No/Date: 0710106571 27.08.2014	Defer Date: 18.06.2015
	Decision : NC observed that the reply of the firm has been referred to C&PC. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence The case stands deferred to 18.06.2015.			

106	Case No.: 3/11/81-ALC2/2014	Party Name: RADIANT INTERCONNECT SOLUTIONS (INDIA) PVT LTD	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00317/AM15/	RLA File :09/24/040/00264/AM15/	Lic.No/Date: 0910060893 28.08.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/106 dated 19/05/2015 as under:- 1. Words " Copper Conductor 22 AWG" may be suffixed with the description of import item at Sl. No. 1. 2. Words " Copper Conductor 20 AWG" may be suffixed with the description of import			

items at Sl. No. 2 & 3.

3. Quantity of import item at Sl. No. 1 may be allowed as 1224 Meters as 1.02 mtrs./mtrs. content in the export product at Sl. No. 1.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1530 Meters each as 1.02 mtrs./mtrs. content in the export product at Sl. No. 2.
5. Quantity of import item at Sl. No. 4 may be allowed as 255 Meters as 1.02 mtrs./mtrs. content in the export product at Sl. No. 2.
6. Quantity of import item at Sl. No. 5 may be allowed as 1.05 Kgs./kg. content in the export item at Sl. No. 2
7. Quantity of import item at Sl. No. 6 may be allowed as 1.05 Kgs./kg. content in the export item at Sl. No. 3

RA may take suitable consequential action accordingly.

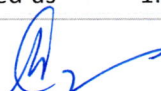
Case No.:77/11/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00391/AM15/	RLA File :05/23/040/00219/AM15/	Lic.No/Date:0510390862 29.08.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/107 dated 19/05/2015 as under:-

1. Words "1.1 KV Copper Conductor, PVC Insulated" may be suffixed with the description of export items at Sl. No. 1 to 34.
2. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	448.4	10	512.2	19	4903.5	28	137.6
2	281.4	11	490.7	20	198.3	29	12.1
3	666.6	12	21.5	21	1495.8	30	183.4
4	178.9	13	8465.5	22	179.1	31	3528.6
5	258.8	14	636.2	23	159.8	32	171.3
6	2350.1	15	2410.2	24	837.4	33	107.1
7	192.3	16	662.4	25	3047.6	34	146.1
8	800.6	17	213.3	26	72.8		
9	51.6	18	41.2	27	72.8		

2. Quantity of import item at Sl. No. 1 viz. Copper Rod/copper Wire Rod (EC Grade) may be allowed as 21571 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 34.
3. Quantity of import item at Sl. No. 2 Viz. PVC Resin may be allowed as 1.05


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- Kgs./Kg. content in the export products at Sl. No. 1 to 34.
4. Quantity of import item No. 3 viz. Plasticizer (DOP) may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 34.

RA may take suitable consequential action accordingly.

108	Case No.:64/11/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00378/AM15/	RLA File :07/24/040/00178/AM15/	Lic.No/Date:0710106616 03.09.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/108 dated 19/05/2015 as under:-			
	1. Quantities of export items at Sl. No. 1, 2, 3 & 4 may also be specified as 2876 Nos., 11133 Nos., 11197 Nos. & 11093 Nos. respectively in addition to their weights. 2. Quantities of import items at Sl. No. 1, 2, 3 & 4 may be allowed as 3445 Kgs., 2682 Kgs., 3843 Kgs. & 5564 Kgs. respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 to 4.			
	RA may take suitable consequential action accordingly.			

109	Case No.:80/11/81-ALC2/2014	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00394/AM15/	RLA File :05/24/040/00254/AM15/	Lic.No/Date:0510391049 09.09.2014	Defer Date: 18.06.2015
	Decision : NC noted that firm has not replied to D/L dated 11.12.2014 reminder dated 24.02.2015 and final reminder dated 29.04.2015. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.			

110	Case No.:66/17/81-ALC2/2014	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00601/AM15/	RLA File :07/24/040/00216/AM15/	Lic.No/Date:0710106750 24.09.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/110 dated 19/05/2015 as under:- Advance Authorisation may be ratified as under on repeat basis as per Advance			

Authorization No. 0710106616 dated 03.09.2014:

1. Quantities of export items at Sl. No. 1, 2 & 3 may also be specified as 26706 Nos., 29159 Nos. & 27576 Nos. respectively in addition to their weights.
2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 6433.5 Kgs., 10007 Kgs. & 13832 Kgs. respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 to 3.

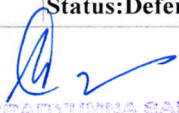
RA may take suitable consequential action accordingly.

111	Case No.:8/11/81-ALC2/2014	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00322/AM15/	RLA File :07/24/040/00230/AM15/	Lic.No/Date:0710106770 26.09.2014	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to MSME. The case stands deferred to 18.06.2015.				

112	Case No.:76/17/81-ALC2/2014	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00611/AM15/	RLA File :02/24/040/00139/AM15/	Lic.No/Date:0210205074 17.10.2014	Defer Date: 18.06.2015
Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.				

113	Case No.:61/17/81-ALC2/2014	Party Name:GOLDSTONE INFRATECH LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00596/AM15/	RLA File :09/24/040/00384/AM15/	Lic.No/Date:0910061174 03.11.2014	Defer Date: 18.06.2015
Decision : NC observed that the firm has furnished the reply to DIPP (Chem.) on 13.04.2015. The firm has also informed that the supply is Deemed Export to a project funded by ADB. The case stands deferred to 18.06.2015.				

114	Case No.:57/17/81-ALC2/2014	Party Name:LAXMI	Meet No/Date:2/81-	Status:Deferred
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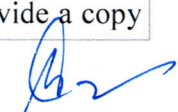

 प्रदीप कुमार प्रदीप साधु
 Foreign Trade Development Officer
 Director General of Foreign Trade
 Under Secretary, Dept. of Commerce
 Udyog Bhawan, New Delhi

	ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	ALC2/2015 05.05.2015	
HQ File :01/81/050/00592/AM15/	RLA File :07/24/040/00257/AM15/	Lic.No/Date:0710106911 05.11.2014	Defer Date: 18.06.2015
Decision : NC observed that the reply of the firm has been referred to DeitY on 27.03.2015. NC decided to send a reminder to DeitY to expedite the reply. The case stands deferred to 18.06.2015.			

Case No.: 59/17/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00594/AM15/	RLA File :07/24/040/00258/AM15/	Lic.No/Date:0710106912 05.11.2014	
115	Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(4)/2015-IPHW dated 06.05.2015 (copy enclosed).		
	RA may take suitable consequential action accordingly.		

Case No.: 13/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00548/AM15/	RLA File :03/94/040/00737/AM15/	Lic.No/Date:0310790959 12.11.2014	Defer Date: 18.06.2015
116	Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.		

Case No.: 2/17/81-ALC2/2014	Party Name:JALAN WIRES PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
HQ File :01/81/050/00537/AM15/	RLA File :03/94/040/00731/AM15/	Lic.No/Date:0310791013 13.11.2014	Defer Date: 18.06.2015
117	Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy		


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 Ministry of Commerce
 Udyog Bhawan, New Delhi

of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

118	Case No.: 20/17/81-ALC2/2014	Party Name:UTTAM GALVA STEELS LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00555/AM15/	RLA File :03/95/040/00638/AM15/	Lic.No/Date:0310791182 18.11.2014	Defer Date: 18.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MoS vide U.O. No. 2(5)/2015-TW dated 13.03.2015 (Copy enclosed) The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015			

119	Case No.: 67/17/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00602/AM15/	RLA File :13/24/040/00036/AM15/	Lic.No/Date:1310047704 21.11.2014	Defer Date: 18.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/56/2014-TSW/119 dated 19/05/2015 as under:- 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. 5. Wastage claimed on each import items, if any. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project			

Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Case No.: 35/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	Defer Date: 18.06.2015
120			
Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

Case No.: 41/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00576/AM15/	RLA File :34/24/040/00208/AM15/	Lic.No/Date:3410040711 24.11.2014	Defer Date: 18.06.2015
121			
Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

Case No.: 77/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00612/AM15/	RLA File :34/24/040/00209/AM15/	Lic.No/Date:3410040712 24.11.2014	Defer Date: 18.06.2015
122			

Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Case No.: 80/17/81-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00615/AM15/	RLA File :03/95/040/00655/AM15/	Lic.No/Date:0310791357 24.11.2014	Defer Date: 18.06.2015
123	Decision : NC noted that deficiency letter was issued to the firm on 17.03.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.		

Case No.: 4/17/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
HQ File :01/81/050/00539/AM15/	RLA File :03/95/040/00683/AM15/	Lic.No/Date:0310791363 25.11.2014	
124	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/124 dated 19/05/2015 as under:- - Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626. - Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626. RA may take suitable consequential action accordingly.		

125	Case No.: 5/17/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00540/AM15/	RLA File :03/95/040/00684/AM15/	Lic.No/Date:0310791407 25.11.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/125 dated 19/05/2015 as under:-			
	1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626. 2. Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626.			
	RA may take suitable consequential action accordingly.			

126	Case No.: 36/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00571/AM15/	RLA File :34/24/040/00213/AM15/	Lic.No/Date:3410040722 25.11.2014	Defer Date: 18.06.2015
	Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

127	Case No.: 52/17/81-ALC2/2014	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00587/AM15/	RLA File :34/24/040/00222/AM15/	Lic.No/Date:3410040731 28.11.2014	Defer Date: 18.06.2015
	Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence			

number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

128	Case No.: 53/17/81-ALC2/2014	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00588/AM15/	RLA File :10/24/040/00081/AM15/	Lic.No/Date:1010058929 04.12.2014	Defer Date: 18.06.2015
	Decision : NC noted that Deficiency letter was issued on 10.02.2015 to the firm. A reminder has also sent to the firm on 28.04.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

129	Case No.: 16/17/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00551/AM15/	RLA File :03/95/040/00545/AM15/	Lic.No/Date:0310791733 05.12.2014	Defer Date: 18.06.2015
	Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

130	Case No.: 38/17/81-ALC2/2014	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00573/AM15/	RLA File :05/23/040/00395/AM15/	Lic.No/Date:0510392304 05.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that the firm has not furnished information in accordance to the DL			

given by the Technical Authority. NC decided to send reminder to firm to furnish requisite information in accordance to the DL issued. The case stands deferred to 18.06.2015

Case No.: 45/17/81-ALC2/2014	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00580/AM15/	RLA File :05/23/040/00383/AM15/	Lic.No/Date: 0510392310 08.12.2014	Defer Date: 18.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(16)/15-ME dated 05.05.2015 (Copy enclosed) The Committee also decided to check from the firm whether it is a case of Physical Export/ 131 Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015			

Case No.: 15/17/81-ALC2/2014	Party Name: MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date: 2/81-ALC2/2015 05.05.2015	Status: Deferred
HQ File :01/81/050/00550/AM15/	RLA File :03/95/040/00675/AM15/	Lic.No/Date: 0310791833 09.12.2014	Defer Date: 18.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/56/2014-TSW/132 dated 19/05/2015 as under:- 132 1. Quantity of export product in Sq. Mtrs also in addition to its weight. 2. Quantity of import item at SL. No. 2 namely Aluminum Foil in Sq.Mtrs. also in addition to its weight 3. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG			

प्रधान सचिव/PRADYUMNA GANU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

licence. The case stands deferred to 18.06.2015.

133	Case No.: 46/17/81-ALC2/2014	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00581/AM15/	RLA File :07/24/040/00321/AM15/	Lic.No/Date:0710107166 10.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(36)/15-ME dated 19.05.2015 (copy enclosed).			
	RA may take suitable consequential action accordingly.			

134	Case No.: 9/17/81-ALC2/2014	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00544/AM15/	RLA File :06/24/040/00023/AM15/	Lic.No/Date:0610038007 12.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/93/200-PC.II dated 18.05.2015 (copy enclosed).			
	RA may take suitable consequential action accordingly.			

135	Case No.: 56/17/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00591/AM15/	RLA File :07/24/040/00323/AM15/	Lic.No/Date:0710107176 12.12.2014	Defer Date: 18.06.2015
	Decision : NC noted that the case has been referred to C&PC. The case stands deferred to 18.06.2015.			

136	Case No.: 14/17/81-ALC2/2014	Party Name:R.R.KABEL LIMITED,	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00549/AM15/	RLA File :03/95/040/00736/AM15/	Lic.No/Date:0310791996 15.12.2014	Defer Date: 18.06.2015
	Decision : NC noted that deficiency letter was issued to the firm on 29.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence			

number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

137	Case No.: 18/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00553/AM15/	RLA File :03/95/040/00688/AM15/	Lic.No/Date:0310792000 15.12.2014	Defer Date: 18.06.2015
Decision : NC observed that the reply of the firm has been referred to MoS. The firm has stated that the it is Physical Export. The case stands deferred to 18.06.2015.				

138	Case No.: 19/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00554/AM15/	RLA File :03/95/040/00687/AM15/	Lic.No/Date:0310792004 15.12.2014	Defer Date: 18.06.2015
Decision : NC observed that the reply of the firm has been referred to MoS. The firm has stated that the it is Physical Export. The case stands deferred to 18.06.2015.				

139	Case No.: 22/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00557/AM15/	RLA File :03/95/040/00685/AM15/	Lic.No/Date:0310792006 15.12.2014	Defer Date: 18.06.2015
Decision : NC observed that the reply of the firm has been referred to MoS. The firm has stated that the it is Physical Export. The case stands deferred to 18.06.2015.				

140	Case No.: 24/17/81-ALC2/2014	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00559/AM15/	RLA File :03/95/040/00554/AM15/	Lic.No/Date:0310792002 15.12.2014	Defer Date: 18.06.2015
Decision : NC observed that the reply of the firm has been referred to MoS. The firm has stated that the it is Physical Export. The case stands deferred to 18.06.2015.				

141	Case No.: 69/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00604/AM15/	RLA File :05/23/040/00420/AM15/	Lic.No/Date:0510392411 15.12.2014	Defer Date: 18.06.2015
Decision : NC observed that DHI vide U.O. No. 3(78)/2015/TSW(B)/139 dated 27.03.2015				

has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

142	Case No.: 70/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00605/AM15/	RLA File :05/23/040/00422/AM15/	Lic.No/Date:0510392413 15.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DHI vide U.O. No. 3(79)/2015/TSW(B)/135 dated 27.03.2015 has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

143	Case No.: 71/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00606/AM15/	RLA File :05/23/040/00421/AM15/	Lic.No/Date:0510392412 15.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DHI vide U.O. No. 3(75)/2015/TSW(B)/134 dated 27.03.2015 has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

144	Case No.: 73/17/81-ALC2/2014	Party Name:DIGI DRIVES P.LTD	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00608/AM15/	RLA File :05/23/040/00419/AM15/	Lic.No/Date:0510392410 15.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DHI vide U.O. No. 3(76)/2015/TSW(B)/138 dated 27.03.2015			

has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

	Case No.: 7/17/81-ALC2/2014	Party Name:KALPANA INTERNATIONAL	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00542/AM15/	RLA File :06/24/040/00027/AM15/	Lic.No/Date:0610038008 16.12.2014	Defer Date: 18.06.2015
145	Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

	Case No.: 65/17/81-ALC2/2014	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00600/AM15/	RLA File :02/24/040/00185/AM15/	Lic.No/Date:0210205341 16.12.2014	Defer Date: 18.06.2015
146	Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

147	Case No.: 40/17/81-ALC2/2014	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
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HQ File :01/81/050/00575/AM15/	RLA File :34/24/040/00230/AM15/	Lic.No/Date:3410040807 17.12.2014	Defer Date: 18.06.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(62)/2015/TSW(B)/128 dated 20.03.2015 (Copy enclosed)			
The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015			

148	Case No.:28/17/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00563/AM15/	RLA File :31/83/040/00203/AM15/	Lic.No/Date:3110065146 18.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DHI ide U.O. No. 3(31)/2015-TSW(B)/75 dated 05.02.2015 has furnished comments. The Committee noted that the firm is importing CRNGO Electrical Steel in coils. NC decided to check from firm whether the import item CRNGO Electrical Steel in coils is in primary form or secondary form. The case stands deferred to 18.06.2015			

149	Case No.:29/17/81-ALC2/2014	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00564/AM15/	RLA File :31/83/040/00202/AM15/	Lic.No/Date:3110065147 18.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DHI ide U.O. No. 3(32)/2015-TSW(B)/74 dated 05.02.2015 has furnished comments. The Committee noted that the firm is importing CRNGO Electrical Steel in coils. NC decided to check from firm whether the import item CRNGO Electrical Steel in coils is in primary form or secondary form. The case stands deferred to 18.06.2015			

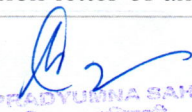
150	Case No.:39/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status:Deferred
	HQ File :01/81/050/00574/AM15/	RLA File :34/24/040/00239/AM15/	Lic.No/Date:3410040810 18.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DIPP vide U.O. No.12/24/2015-TSW/186 dated 10.03.2015 has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an			

EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

151	Case No.: 42/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00577/AM15/	RLA File :34/24/040/00228/AM15/	Lic.No/Date:3410040808 18.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DIPP vide U.O. No.12/24/2015-TSW/187 dated 10.03.2015 has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

152	Case No.: 43/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00578/AM15/	RLA File :34/24/040/00182/AM15/	Lic.No/Date:3410040812 18.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DIPP vide U.O. No.12/24/2015-TSW/188 dated 10.03.2015 has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

153	Case No.: 75/17/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00610/AM15/	RLA File :34/24/040/00229/AM15/	Lic.No/Date:3410040809 18.12.2014	Defer Date: 18.06.2015
	Decision : NC observed that DIPP vide U.O. No.12/24/2015-TSW/190 dated 10.03.2015 has furnished comments. The Committee decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an			


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 Udyog Bhawan, New Delhi

EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

154	Case No.: 34/17/81-ALC2/2014	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00569/AM15/	RLA File :04/24/040/00239/AM15/	Lic.No/Date:0410159916 19.12.2014	Defer Date: 18.06.2015
Decision : NC observed that the reply of the firm has been referred to DIPP. The firm has stated that the case is Physical Export. The case stands deferred to 18.06.2015.				

155	Case No.: 21/17/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:2/81-ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00556/AM15/	RLA File :03/95/040/00786/AM15/	Lic.No/Date:0310792261 22.12.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/155 dated 19/05/2015 as under:-				
1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626. 2. Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626.				
RA may take suitable consequential action accordingly.				

156	Case No.: 44/17/81-ALC2/2014	Party Name:L.D.D.N. IMPEX	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00579/AM15/	RLA File :05/23/040/00438/AM15/	Lic.No/Date:0510392549 22.12.2014	Defer Date: 18.06.2015
Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under				

Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

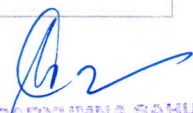
157	Case No.: 50/17/81-ALC2/2014	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00585/AM15/	RLA File :05/23/040/00457/AM15/	Lic.No/Date:0510392636 31.12.2014	Defer Date: 18.06.2015
Decision : NC noted that deficiency letter was issued to the firm on 28.04.2015. As no reply from the firm has been received from them, NC decided to send a reminder to the firm to expedite reply. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.				

158	Case No.: 47/17/81-ALC2/2014	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00582/AM15/	RLA File :05/24/040/00461/AM15/	Lic.No/Date:0510392666 01.01.2015	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to DIPP. NC decided to send a copy of the application to DIPP to expedite reply. The case stands deferred to 18.06.2015.				

159	Case No.: 83/17/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00618/AM15/	RLA File :31/83/040/00227/AM15/	Lic.No/Date:3110065209 15.01.2015	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to C&PC. The case stands deferred to 18.06.2015.				

160	Case No.: 84/17/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00619/AM15/	RLA File :31/83/040/00228/AM15/	Lic.No/Date:3110065219 20.01.2015	Defer Date: 18.06.2015
Decision : NC noted that the case has been referred to C&PC. The case stands deferred to 18.06.2015.				

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 प्रदीप साहू/PRADYUMNA SANU
 विदेश वाणिज्य विकास अधिकारी
 Foreign Trade Development Officer
 विदेश वाणिज्य महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

161	Case No.: 26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 18.06.2015
	Decision : NC observed that the application was referred to DHI. The representative of DHI stated that the application does not pertain to them and based on import/export items, suggested to refer the case to MoD. NC therefore, decided to send the application to MoD for comments. The case stands deferred to 18.06.2015.			

162	Case No.: 81/17/81-ALC2/2014	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00616/AM15/	RLA File :13/24/040/00009/AM13/	Lic.No/Date:1310047786 13.02.2015	Defer Date: 18.06.2015
	Decision NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/56/2014-TSW/162 dated 19/05/2015 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.			

163	Case No.: 82/17/81-ALC2/2014	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:2/81-ALC2/2015 05.05.2015	Status: Deferred
	HQ File :01/81/050/00617/AM15/	RLA File :13/24/040/00008/AM13/	Lic.No/Date:1310047787 13.02.2015	Defer Date: 18.06.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/56/2014-TSW/163 dated 19/05/2015 as under:-			

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

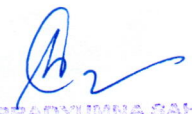
	Case No.:1/2/81-ALC2/2015	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/81- ALC2/2015 05.05.2015	Approved
	HQ File :01/81/050/00073/AM16/	RLA File :05/24/040/00600/AM15/	Lic.No/Date:0510393763 27.03.2015	
164	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/56/2015-TSW/164 dated 19/05/2015 as under:- Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Offline Agenda Meeting No. 02/81 dated 05.05.2015

Sl. No. 15

CASE NO. AR-	M/s Savera Auto Comps (P) Ltd.
Meeting No. 02/81	F. No. 01/80/050/00042/AM12/DES-II

57


 PRADYUMNA SAHU
 (Foreign Trade Development Officer)
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 100, Connaught Place, New Delhi

Dated: 05.05.2015	Request of M/s Savera Auto Comps (P) Ltd. for fixation of adhoc Norms in respect of Advance License No. 0310622965 dated 23.03.2011.
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Decision: NC observed that the case has been referred to Department of C&PC. A D.O. letter from DGFT has been sent on 03.02.3015 to C&PC to expedite the reply. NC also noted that the representative of C&PC has been requested to expedite the reply. The case stands deferred to 18.06.2015.

Sl. No. 16

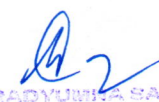
CASE NO. AR-	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 02/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 05.05.2015	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision: NC noted that Department of C&PC has furnished comments. The firm has not replied to D/L dated 08.12.2014 reminder dated 04.03.2015 and final reminder dated 12.05.2015 regard Physical Export or Deemed Export. NC decided to wait for the reply of the firm. The case stands deferred to 18.06.2015.

Sl. No. 17

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 02/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 05.05.2015	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision: NC observed that the case has been referred to Department of C&PC. A D.O. letter from DGFT has been sent on 03.02.3015 to C&PC to expedite the reply. NC also noted that the representative of C&PC has been requested to expedite the reply. The case stands deferred to 18.06.2015.


 प्रदीप साहू/PRADYUMNA SAHU
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Sl. No. 18

CASE NO. AR-09	M/s. Toshiba JSW Power Systems Pvt. Ltd., Chennai
Meeting No. 02/81	F.No. 01/81/50/60/AM14/DES-II
Dated: 05.05.2015	Request for reconsideration of the case for ratification of norms in respect of Advance Authorisation No. 0410145237 dated 17.04.2013 issued from RA, Chennai.

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(35)/2013/TSW(B)/206 dated 13/05/2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 19

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 02/81	F. No. 01/81/50/36/AM-10/DES-II
Dated:- 05.05.2015	Request for amendment in description of import items in respect of Advance License No. 0510241176 dated 12.05.2009.

Decision: NC noted that Deficiency letter was issued on 04.03.2015 to the firm. A reminder has also sent to the firm on 12.05.2015. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Sl. No. 20

Case No. AR-	M/s. Delton Cables Limited
Meeting No. 02/81	F. No. 01/81/50/279/AM12/DES-II
Dated:- 05.05.2015	Request for ratification of norms in respect of Advance License No. 0510305311 dated 14.10.2011.

Decision: NC observed that the case has been referred to DIPP. The case stands deferred to 18.06.2015.

Sl. No. 21

Case No. AR-	M/s. Salzer Electronics Limited
Meeting No. 02/81	F. No. 01/81/162/0019/AM16/DES-II
Dated:- 05.05.2015	Request for fixation of ad-hoc norms in respect of Advance Authorisation No. 3210042832 dated 10.02.2010.

Decision: NC observed that the case has been referred to DHI. The case stands deferred to 18.06.2015.

Sl. No. 22

Case No. AR-	M/s. Modine Thermal Systems Pvt. Ltd.
Meeting No. 02/81	F. No. 01/81/50/317/AM14/DES-II
Dated:- 05.05.2015	Request for revision of ad-hoc norms in respect of Advance Authorisation No. 0410150483 dated 03.10.2013.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/56/2014-TSW/19-A/R dated 19/05/2015 as under:-

1. Manufacturing process in detail with wastages claimed at each stage of manufacture.

The Committee also decided to check from the firm whether it is a case of Physical Export/ Deemed Export. In case it is a Deemed export, firm should provide a copy of Project Authority Certificate (PAC). In case the supply is against invalidation letter of an EPCG Authorisation, the firm may be provided the following information:- (i) EPCG licence number and date (ii) CIF value of the license (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 18.06.2015.

Date: 18.06.2015
Place: New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

प्रदीप साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5
5.5.15

Subject: **AA no 0310729612 dtd 26.03.13 of M/s Mc Com**
To: nc2.dgft@nic.in

Date: 05/19/15 11:45 AM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

The following information is further required from the firm.

- The dia of copper round to be imported is 32mm. Export product has dimensions greater than 32 mm as per the drawings submitted by the vendor. The unit needs to clarify the same.

Regards

Kanwalinder Sodhi

AD-ME

6
5.5.13

Subject: **AA no 0310729566 dated 26.3.2013 in respect of M/s
Mc Com Industries India Pvt Ltd**

To: nc2.dgft@nic.in

Date: 05/19/15 11:50 AM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Dear sir

Reply received from firm has been received. Earlier the case was handled by DIPP and later on it was transferred to MSME. The reply received is for the deficiency letter raised by DIPP. It does not address the query raised by Shri K.K. Funda which is given below:-

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(97)/2013-ME

Subject: Fixation of adhoc input output norms for export of Inner Thyristor Power Terminal against advance authorization bearing no 0310729566 dated 26.3.2013 in respect of M/s Mc Com Industries India Pvt Ltd

DGFT may please refer to the reply submitted by M/s Mc Com Industries India Pvt Ltd against advance authorization bearing no 0310729566 dated 26.3.2013, forwarded vide 01/81/50/76/AM14/DesII dated 31.1.2014.

According to the weight details submitted by the unit the weight of copper in each of above four export product are shown as 0.0290Gms (EP no 1), 0.0380Gms (EP no 2), 0.0380 Gms(EP no 3) and 0.0380 Gms (Export product no 04) , which is not matching with the details shown in adv auth, in question. Unit may therefore be requested by DGFT to provide complete and correct details as earlier asked for too vide this office letter no 30(97)/13-ME dated 11.11.2013.

This issue with the approval of Director(ME) for taking a view by NC.

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(KK Funda)

Asst Dir(ME)

Shri Raman Kumar FTDO, DGFT Udhog Bhawan New Delhi

O/o The DC (MSME) uo note no 30(97)/13-ME dated 17.2.2014

16
05-05-15

No.46011/43/2014-PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110001
Dated the 17th April, 2015

OFFICE MEMORANDUM

Sub: Application from M/s Bilcare Ltd. for issue of advance licence (Licence No. 3110060658 dated 11.10.2013) for export of Alu – Alu (CFB) Foil (Venus) - reg.

The undersigned is directed to refer to DGFT communication No. 01/81/050/004/AM-15/577 dated 26.02.2015 forwarding an application for issue of advance licence from M/s Bilcare Ltd. for issue of advance licence (Licence No. 3110060658 dated 11.10.2013) for export of Alu – Alu (CFB) Foil (Venus). The application has been examined in Department of Chemicals & Petrochemicals and the following norms are recommended for the reference licence applications:-

Name of Export Item (s)	Qty in Kg.	Name of Import Item (s)	Qty in Kgs.
Alu – Alu (CFB) Foil (Venus)	1 kg	OPA (Oriented Polyamide Film)	0.134
		PVC Film	0.364
		Aluminium Foil	0.598
		Polyurethane Adhesive with 60% Solids	0.066
		Polyurethane Hardner with 60% solids	0.0013

This has approval of the competent authority.


(O.P.Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Das
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
DES-II, Udyog Bhawan,
New Delhi-110011
Tele. No. 23061562, Extn. 267

S-5-15

By No 130-DES-II
19-5-15
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for DES-II
Hm
22/4/15

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05-05-15

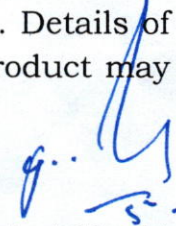
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310767749 dated 24.01.2014.

Reference : DGFT ID Note No.01/81/50/61/AM15/DES-II/204 dated 30.12.2014.

O/o DGFT may refer to firm's reply dated 12.12.2014 in respect of subject authorization. It is observed from the reply that certain Sheet No. & Table No. has been referred in the calculation whereas same has not been found enclosed with the reply. The firm has also not given net weight of export product, material balancing statement etc. along with the reply. The firm may therefore be requested to furnish above information along with comprehensive calculation for input quantity requirement as per Sl. No. 11 of SDL. Details of previous authorization, if any, ratified earlier for the same export product may also be given.

This issue with the approval of IA (KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(58)/2014/TSW(B)/

100

dated 05.03.2015.

*By No 1486-DES-II
13-3-2015*

25
05.05.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

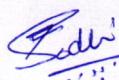
30(67)/2014-ME

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 3110062385 dated 30.01.14 in respect of M/s Bekaert Industries Pvt Ltd

The norms may be fixed as follows:-

- Import may be allowed, as applied, inclusive of 2% wastage.

This issues with the approval of Director (ME) for taking view by NC.


9/4/15
(K.S.Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(67)/14-ME dated 09.04.15

On 13/05/15
19.5.15

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24/2/15

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05-05-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

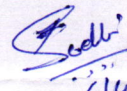
30(87)/2014-ME

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0410155395 dated 19.02.14 in respect of M/s Diana Metals

The norms may be fixed as follows:-

- Import of Sno 1 and 6 may be allowed on net to net basis with NIL wastage and accountability clause.
- Import of Sno 2 and 4 may be allowed for 57375 kg and 56100 kg respectively inclusive of 2% wastage.
- Import of Sno 3, 5, 7, 8 and 9 may be allowed as applied.

This issues with the approval of Director (ME)


6/4/15
(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(87) 2014-ME dated 06.04.15

By No 9-125-11
8-4-15

33
5-5-15

Subject: advance authorization no 0510379889 dated 20.02.14
in respect of M/s Diwaker Enterprises Pvt Ltd

To: nc2.dgft@nic.in

Date: 05/19/15 04:27 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Office of the development Commissioner

Micro small & medium Enterprises

MECHANICAL DIVISION

30(46)/2014-ME

03.06.14

Subject: Ratification of Input output norms against advance authorization no 0510379889 dated 20.02.14 in respect of
M/s Diwaker Enterprises Pvt Ltd

Norms may be fixed as follows:-

Import may be allowed as applied inclusive of 2% wastage.

Export to be in the form of ingots.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)

AD(ME)

Shri K.C.Raju, DDGFT, DGFT Udyog Bhawan New Delhi

https://mail.gov.in/iwc_static/layout/shell.html?lang=en-us&3.0.0.1.0_14062917

5/19/2015

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o The DC (MSME) UO note no 30(46)/ 2014-ME dated 29.05.14

34
5.5.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 81/2/81 (M/s Alstrong Enterprises India Pvt. Ltd.) (Advance Authorization No. 0510380018 dated 21.02.2014)

Advance Authorization may be ratified as under:

1. Net weights of export products at Sl. No. 1 & 2 may be specified as 15204 Kgs. & 2081 Kgs. respectively
2. Quantities of import items at Sl. No. 1 & 5 may be allowed as 10207 Sq. Mtrs. each as 1.05 Sq. mtrs./ Sq. mtrs. content in the export products at Sl. No. 1 & 2.
3. Quantity of import item at S.No.2 may be allowed as 13668 Kgs. as 1.05 Kgs/ Kg. content in the export products at Sl No. 1 & 2.
4. Words "Thickness 0.08 mm" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 3878 Kgs. as 1.03 Kgs./Kg. content in the export products at Sl. No. 1 & 2.
5. Words "Thickness 0.09 mm" may be suffixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 523 Kgs. as 1.03 Kgs./Kg. content in the export product at Sl. No. 2.
6. Quantity of import item at S.No.6 may be allowed as 612.4 Kgs. as 1.05 Kgs/ Kg. content in the export products at Sl No. 1 & 2.

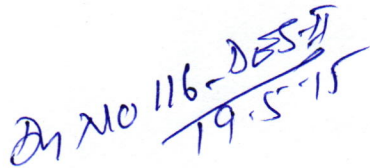
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/56/2015-TSW/34 dated 19/05/2015


On 20/05/2015

7/1

37
5.5.15

Subject: **AA no 0510382339 dated 20.03.14 of M/s Shivalik Bimetal Controls Ltd.**

To: nc2.dgft@nic.in

Date: 05/19/15 11:04 AM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Dear sir

The reply has been received from the firm. The following clarification is required from the firm:-

Firm to give breakup of the different types of shunts to be manufactured.

Regards

Kanwalinder Singh Sodhi

AD-ME

40
05-05-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s MPP Technologies Pvt. Ltd. for ratification of norm of AA No.0710103837 dated 01.05.2014.

Reference : DGFT ID Note No .01/81/50/241/AM15/DES-II/97 dated 15.07.2014.

Reference above, the application of the firm has been examined and it is observed that certain essential information has not been furnished along with the application. The firm may therefore be requested to furnish following information:

1. Information as per Sl. No. 3, 4, 5 & 11 of SDL separately for Fin Wall Transformer Tanks and corrugated Fin Walls.
2. Justification for the quantity of Steel Grits and clarify whether Steel Grits can be reused for surface finish operation.

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(89)/Steel Sh./MPP/2014/TSW(B)/

dated 08.08.2014.

*Dr No 1383-DES-II
20-2-15*

42
05.05.14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Siemens Ltd. for ratification of norm in respect of
AA No. 0310781675 dated 15.05.2014.

Reference: DGFT UO No. 01/81/50/223/AM15/DES-II/187 Dated 16.12.2014.

Reference above, the application and subsequent reply submitted by the firm vide their letter dated 01.12.2014 has been examined and based on information made available therein the proposal may be recommended as under:

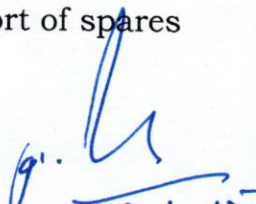
Export Product: Static VAR Compensator Transformer 1-Phase 60 Hz 66.7 MVA 500/28 KV containing 3876 kg of Copper conductor and 44165 kg of CRGO (Unit wt. 77000 kg.) – 4 Nos.

Import Inputs:

Sl. No.	Items	Net qty. recommended/unit of EP
1	Paper insulated Copper Conductor	3876 kg
2	CRGO Laminations	44165 kg

Import item from Sl. No. 3 to 20 are components may be allowed on net to net basis as per condition of GN-4 for engineering products. Import of spares (Item from Sl. No. 21 to 25) – as per Exim Policy for spares.

This issue with the approval of JS(RKS).

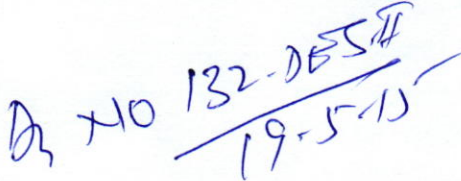

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(84)/2014/TSW(B)/ 147

dated 09.04.2015.


132-DES-II
19.5.15

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24.02.15

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S.S.15

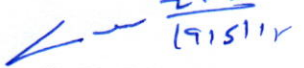
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 2/5/81 (M/s Vinayak International Housewares Pvt. Ltd.) (Advance Authorization No. 0510386820 dated 19.05.2014)

Advance Authorisation may be ratified as under:

1. Words "containing 104.54 MT of Cold Rolled Stainless Steel Grade 201-J4-2B " may be suffixed with the description of export product .
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 115 MT as 1.10 Kgs./kg. content in the export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/56/2015-TSW/43 dated 19 /05/2015

By No 117-DESI
19.5.15

44
05.05.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Siemens Ltd. for ratification of norm in respect of
AA No. 0310783276 dated 28.05.2014.

Reference: DGFT UO No. 01/81/50/240/AM15/DES-II/188 Dated 16.12.2014.

Reference above, the application and subsequent reply submitted by the firm vide their letter dated 05.12.2014 has been examined and based on information made available therein the proposal may be recommended as under:

Export Product:

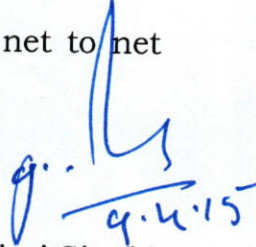
1. Transformer HVDC, 114 MVA 500 KV containing 13024.38 kg of CTC and 58926 kg of CRGO (unit wt. 117000 kg.) Delta- 5 Nos.
2. Transformer HVDC, 114 MVA 500 KV containing 13494.6 kg of CTC and 58926 kg of CRGO (unit wt. 117000 kg.) Star- 5 Nos.

Import Inputs:

Sl. NO.	Items	Net qty. recommended/unit of EP
1	CRGO Laminations	58926 kg
189 to 192	Continuously Transposed Conductor (CTC)	13,024.38 kg for EP (i) 13,494.6 kg. for EP (ii)

Rest of the import items are components may be allowed on net to net basis as per condition of GN-4 for engineering products.

This issue with the approval of JS(RKS).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(84)/2014/TSW(B)/ 149

dated 09.04.2015.

Ag No 133-DES II
18.5.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 2/8/81 (M/s Havells India Limited) (Advance Authorization No. 0510389042 dated 24.06.2014)

Advance authorization may be ratified as under:

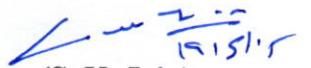
1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	62219	17	7469	33	7853	49	19892
2	8123	18	8663	34	19179	50	9865
3	2025	19	65672	35	8230	51	48004
4	2836	20	12772	36	9217	52	9597
5	3927	21	6131	37	28913	53	1484
6	798	22	3223	38	41516	54	3934
7	482	23	17058	39	244	55	2301
8	2994	24	1915	40	15809	56	10555
9	209	25	1967	41	245	57	2345
10	20698	26	2453	42	14601	58	13689
11	7745	27	799	43	1020	59	1240
12	4556	28	2725	44	8438	60	7135
13	6983	29	3185	45	387	61	22083
14	4118	30	8302	46	4446	62	31744
15	3852	31	6264	47	2370	63	3333
16	4928	32	9650	48	3238		

2. Quantity of import item at Sl. No. 1 viz. Copper Rod/copper Wire Rod (EC Grade) may be allowed as 434152 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 63.
3. Quantity of import item at Sl. No. 2 viz. Copper Tape (EC Grade) may be allowed as 2825 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 49 to 63.
4. Quantity of import item at Sl. No. 3 viz. Semi Conductive Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 49 to 63.
5. Quantity of import item at Sl. No. 4 viz. XLPE Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 63.
6. Description of import item at Sl. No. 5 may be corrected as "Poly Vinyl Chloride (PVC) Resin" and its quantity may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 63.
7. Quantity of import item No. 6 viz. Plasticizer (DOP) may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 63.

8. Quantity of import item No. 7 viz. Antimony Trioxide may be allowed. as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 31.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/56/2014-TSW/59 dated 19 /05/2015

*An xto 118-DES-A
19.5.15*

60
05-05-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(227)/2014-ME

Subject: Ratification of Norms in respect of M/s Stera Engg Pvt Ltd, against advance authorization bearing no 0410158825 dated 25.06.14.

The following information is required:-

- Assembly drawing of the export product to be submitted.
- Size and dimension of the parts to be manufactured from the import items to be submitted along with the drawings.

This issues with approval of Director (ME).

KSSodhi
10/3/15

(KSSodhi)
Asstt Director (ME)

Sh P. Sahoo, FTDO, DGFT, Udhyog Bhawan, New Delhi
O/o DC, MSME UO No 30(227)/2014-ME dated 10.03.15

Sh P. Sahoo
134.03.15
19.5.15

61
5.5.15

Subject: AA no. 3110064488 dated 26.06.14 in respect of M/s
Bekaert Industries Pvt Ltd
To: nc2.dgft@nic.in

Date: 05/19/15 04:28 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Office of the development Commissioner

Micro small & medium Enterprises

MECHANICAL DIVISION

30(229)/14-ME

Subject: AA no. 3110064488 dated 26.06.14 in respect of M/s Bekaert Industries Pvt Ltd

The norms may be fixed as follows:-

- Import may be allowed, as applied, inclusive of 2% wastage.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)

AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) UO note no 30(229)/14-ME dated 11.03.15

63
05.05.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Siemens Ltd. for ratification of norm in respect of
AA No. 0310786184 dated 30.06.2014.

Reference: DGFT ID Note No. 01/81/50/339/AM15/DES-II/179 Dated
11.12.2014.

Reference above, the application and subsequent reply submitted by the
firm vide their letter dated 01.12.2014 has been examined and based on
information made available therein the proposal may be recommended as
under:

Export Product: 100 MVAR, 400 KV 3-Phase Shunt Reactor containing 10812
kg of Copper conductor and 45135 kg of CRGO. (Unit wt. 93000 kg.)- 2 Nos.

Import Inputs:

Sl. No.	Items	Net qty. recommended/unit of EP
1	Paper insulated Copper Conductor	10812 kg
2	CRGO Laminations	45135 kg

Import item from Sl. No. 3 to 17 are components may be allowed on net
to net basis as per condition of GN-4 for engineering products.

This issue with the approval of JS(RKS).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(84)/2014/TSW(B)/

dated 09.04.2015.

146

By No 135-DES-II
19.5.15

81

24.02.15

70
05-05-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(241)/2014-ME

Subject: AA no 0310786766 dated 14.07.14 in respect of M/s Heena Metal Pvt Ltd.

The following information is required:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Unit to give details of items of export.
- Percentage of copper and zinc in Sno 1 of export item.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.

K.S. Sodhi
30/3/15
(K.S.Sodhi)
AD (ME)

P. Sahas
Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(241)/ 2014-ME dated 30.03.15

*By No 3-DE-11
6-4-15*

74
05-05-15

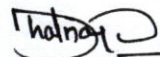
Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No: No: 0310786920 dated 16.07.2014. - M/s Namco Industries Pvt Ltd, Mumbai.

DGFT may refer to their UO No 01/81/50/359/AM-15/DES-2/52 dated 20.01.2015 whereby an application of **M/s Namco Industries Pvt Ltd, Mumbai** was forwarded to Ministry of Steel for comments/views. In this connection, Ministry of Steel vide UO note of even No dated 02.02.2015 had requested DGFT for seeking some clarification from the applicants. In response, the applicant has furnished clarification to DGFT vide their letter dated 29th April 2015 with a copy to this Ministry.

It is noted that the applicant wants to import Hot Rolled Plates in coils (Prime/defective) against export of 1500 MT Hot Rolled Steel Plates with NIL wastage. It may be noted that prime quality HR Plates cannot be produced from defective steel coils. Therefore, imported coils have to be prime quality. In view of this and clarification furnished by the applicant, this Ministry recommends the following:

Sl.No.	Description of item of export	Quantity	Description of item of import	Quantity
1	Hot Rolled Steel Plates.	1500 MT	Hot Rolled Steel coils of relevant thickness and Grade in prime quality.	1500 MT


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P. Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(6)/2014-TW dated 08.05.2015

By No 115-DES-II
8-5-15

85
05.05.15

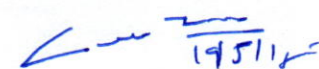
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/05/2015 - Case No. 37/11/81 (M/s. Havells India Limited)
(Advance Authorization No. 0510389979 dated 28.07.2014)**

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.045 Kgs./Kg. content in the export items at Sl. No 1 to 4 as claimed by the firm.
2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 15300 Nos. each inclusive of 2 % wastage taking clue from SIONs C-1925/C-1926.
3. Quantity of import item at Sl. No. 4 may be allowed as 1.045 Kgs./Kg. content in the export item at Sl. No 2 as claimed by the firm.
4. Quantity of import item at Sl. No. 5 may be allowed as 102000 Nos. inclusive of 2 % wastage.
5. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 73150 Nos. on net to net basis.
6. Quantity of import item at Sl. No. 7 may be allowed as 86700 Nos. inclusive of 2 % wastage.
7. Quantity of import item at Sl. No. 8 may be allowed as 1.045 Kgs./Kg. content in the export items at Sl. No 1, 3 & 4 as claimed by the firm.
8. Quantity of import item at Sl. No. 9 may be allowed as 7272 Grams as 1.01 gram/gram content in the export items.
9. Quantities of import items at Sl. No. 10, 11 & 12 may be allowed as 15150 Nos., 30300 Nos. & 30300 Nos. inclusive of 1 % wastage.
10. Quantity of import item from Sl. No. 13 may be allowed as 1.04 gram/gram content in the export product at Sl. No.2 as claimed by the firm.
11. Quantities of import items at Sl. No. 14 & 16 may be allowed as 20200 Nos., & 40400 Nos. inclusive of 1 % wastage.
12. Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 144900 Nos. on net to net basis.
13. Quantity of import item from Sl. No. 17 may be allowed as 1.04 gram/gram content in the export products at Sl. No.1 & 3.
14. Quantities of import items at Sl. No. 18, 19 & 20 may be allowed as 65650 Nos., 30300 Nos. & 50500 Nos. inclusive of 1 % wastage.
15. Quantity of import item from Sl. No. 21 may be allowed as 1.04 gram/gram content in the export product at Sl. No.4 as claimed by the firm.
16. Quantity of import item from Sl. No. 22 may be allowed as 9240 Litres inclusive of 5 % wastage.

Norms committee may take a view


19/5/15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/56/2014-TSW/85 dated

19 /05/2015

By No 119-DES-A
19.5.15
84

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/05/2015 - Case No. 71/11/81 (M/s. Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310787376 dated 28.07.2014)**

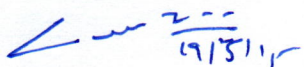
Advance Authorisation may be ratified as under:

1. Words " 1.1 KV, Copper conductor, PVC insulated, Armoured " may be suffixed with the description of Export products at Sl. No 1 to 19.
2. Words " 1.1 KV, Copper conductor, XLPE insulated, Armoured " may be suffixed with the description of Export products at Sl. No 20 to 23.
3. Words " 1.1 KV, Copper conductor, PVC insulated, Unarmoured " may be suffixed with the description of Export products at Sl. No 24 to 26.
4. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	26832	8	66984	15	2880	22	2481
2	763	9	7280	16	8668	23	425
3	855	10	852	17	10993	24	14.4
4	17888	11	852	18	12622	25	482
5	43303	12	10947	19	382	26	52
6	328	13	24950	20	6731		
7	68980	14	4160	21	1305		

5. Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) may be allowed as under:
 - a) For export products mentioned at Sl. Nos. 1 to 19 as 1.01 Kgs/Kg. content in the export items.
 - b) For export product mentioned at Sl. No. 20 to 26 as per Engineering Table 5.
6. Total quantity of import item at Sl.No.2 viz. PVC Compound may be restricted as 110658 Kgs. and it may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 26.
7. Quantities of import item at Sl. No.3 viz. LDPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 19.
8. Total quantity of import item at Sl. No. 4 viz. Steel Armouring Wire may be restricted as 112456 Kgs. and it may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 23.
9. Import items at Sl. No. 5 to 10 (Wooden Drum) may be allowed as per packing policy.
10. Quantities of import item No.11 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 20 to 23.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/56/2014-TSW/86 dated

19 /05/2015

By No 120 DESH
19.5.15
85

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 9/11/81 (M/s Volex Interconnect(India) Private Ltd.) (Advance Authorization No. 0410159128 dated 01.08.2014)

Advance Authorisation may be ratified as under:

1. Quantity of export item at Sl. No. 7 may be corrected as 984 Nos.
2. For export item at Sl. No. 1, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 1 & 7 as 5292 Nos. & 1323 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 2 to 6 as 2646 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 8 as 900 Meters as 1.02 Meter/Mtr. content in the export item.
3. For export item at Sl. No. 2, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 9 & 15 as 15912 Nos. & 3978 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 10 to 14 as 7956 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 16 as 4058 Meters as 1.02 Meter/Mtr. content in the export item.
4. For export item at Sl. No. 3, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 17 & 23 as 64728 Nos. & 16182 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 18 to 22 as 32364 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 24 as 22008 Meters as 1.02 Meter/Mtr. content in the export item.
5. For export item at Sl. No. 4, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 25 & 31 as 79776 Nos. & 19944 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 26 to 30 as 39888 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 32 as 33905 Meters as 1.02 Meter/Mtr. content in the export item.

On No 121-DESH
19.5.15
86

6. For export item at Sl. No. 5, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 33 & 39 as 78732 Nos. & 19683 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 34 to 38 as 39366 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 40 as 40153 Meters as 1.02 Meter/Mtr. content in the export item.
7. For export item at Sl. No. 6, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 41 & 47 as 64764 Nos. & 16191 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 42 to 46 as 32382 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 48 as 38535 Meters as 1.02 Meter/Mtr. content in the export item.
8. For export item at Sl. No. 7, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 49 & 55 as 35424 Nos. & 8856 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 50 to 54 as 17712 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 56 as 24088 Meters as 1.02 Meter/Mtr. content in the export item.
9. For export item at Sl. No. 8 quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 57 & 63 as 27000 Nos. & 6750 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 58 to 62 as 13500 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 64 as 20655 Meters as 1.02 Meter/Mtr. content in the export item.
10. For export item at Sl. No. 9, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 65 & 71 as 19620 Nos. & 4905 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 66 to 70 as 9810 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 72 as 16677 Meters as 1.02 Meter/Mtr. content in the export item.
11. For export item at Sl. No. 10, quantities of import items may be allowed as under:
 - (i) Import items at Sl. No. 73 & 79 as 13644 Nos. & 3411 Nos. respectively on net to net basis with accountability clause

- (ii) Import items at Sl. No. 74 to 78 as 6822 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 80 as 12757 Meters as 1.02 Meter/Mtr. content in the export item.
12. For export item at Sl. No. 11, quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 81 & 87 as 9072 Nos. & 2268 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 82 to 86 as 4536 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 88 as 9254 Meters as 1.02 Meter/Mtr. content in the export item.
13. For export item at Sl. No. 12, quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 89 & 95 as 6984 Nos. & 1746 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 90 to 94 as 3492 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 96 as applied for i.e. 7253 Meters.
14. For export item at Sl. No. 13, quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 97 & 103 as 2556 Nos. & 639 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 98 to 102 as 1278 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 104 as 3042 Meters as 1.02 Meter/Mtr. content in the export item.
15. For export item at Sl. No. 14, quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 105 & 111 as 648 Nos. & 162 Nos. respectively on net to net basis with accountability clause
 - (ii) Import items at Sl. No. 106 to 110 as 324 Nos. each on net to net basis with accountability clause.
 - (iii) Import item at Sl. No. 112 as 826 Meters as 1.02 Meter/Mtr. content in the export item.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/56/2015-TSW/90 dated 19 /05/2015

93
05.05.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 87/11/81 (M/s Anofol Far East Anodizing Pvt. Ltd.) (Advance Authorization No. 2410041538 dated 06.08.2014)

Advance Authorisation may be ratified as under:

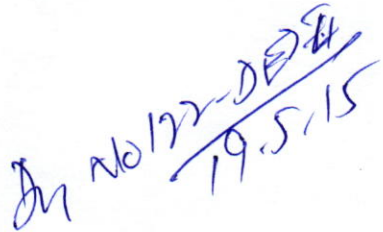
1. Words "containing 45000 Kgs. of Aluminium coil/sheet " may be suffixed with the description of export product .
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as 45000 Kgs. on net to net basis.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2250 Kgs. on net to net basis

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/56/2015-TSW/93 dated 19/05/2015


In No 12-2015
19.5.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015- Case No. 4/11/81 (M/s KEI Industries Ltd.) (Advance Authorization No. 0510390647 dated 21.08.2014)

Advance Authorisation may be ratified as under:

1. Words "Voltage rating 6/10 KV" may be suffixed with the description of export products at Sl. No.1 & 2.
2. Words "Voltage rating 500 V" may be suffixed with the description of export products at Sl. No. 3 to 22.
3. Words "Voltage rating 600/1000V" may be suffixed with the description of export products at Sl. No.23 to 36.
4. Words "Voltage rating 500 V" may be suffixed with the description of export products at Sl. No. 37 to 42.
5. Words "Voltage rating 600/1000V" may be suffixed with the description of export products at Sl. No.43 to 72.
6. Words "Voltage rating 300/500V" may be suffixed with the description of export products at Sl. No.73 to 86.
7. Words "Voltage rating 1000V" may be suffixed with the description of export products at Sl. No. 87 to 95.
8. Words "Voltage rating 300/500V" may be suffixed with the description of export products at Sl. No.96 to 102.
9. Net weight of export products may be specified as under:

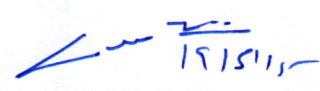
Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)
1	6710.88	29	585.86	57	6294.64	85	553.42
2	8051.6	30	882.16	58	7714.83	86	960.95
3	279.52	31	1153.31	59	1467.46	87	451.24
4	392.64	32	2258.21	60	112.87	88	512.81
5	505.97	33	2838.55	61	122.61	89	888.42
6	563.03	34	149.52	62	249.2	90	1161.54
7	737.21	35	483.81	63	308.99	91	583.68
8	841.34	36	910.11	64	410.27	92	1365.99
9	899.87	37	122.98	65	492.46	93	2149.08
10	184.04	38	1139.37	66	568.31	94	3017.39
11	245.24	39	122.98	67	723.22	95	5109
12	322.92	40	1139.37	68	391.7	96	211.66
13	475.77	41	908.59	69	478.49	97	391.69
14	636.06	42	2046.22	70	536.74	98	356.43
15	792.37	43	372.91	71	673.25	99	461.48
16	175.89	44	425.53	72	858.44	100	697.73
17	547.95	45	524.90	73	107.22	101	1100.22

M No 123-DESA
19.5.15
90

18	718.14	46	785.54	74	261.3	102	1303.43
19	1083.35	47	1027.03	75	229.43		
20	686.29	48	1188.93	76	277.66		
21	206.48	49	1420.49	77	373.53		
22	182.72	50	327.34	78	561.32		
23	369.22	51	368.97	79	236.38		
24	610.94	52	458.62	80	282.15		
25	1215.72	53	1467.46	81	411.45		
26	1789.32	54	1794.17	82	506.81		
27	428.32	55	3213.17	83	313.84		
28	503.44	56	4849.41	84	357.27		

10. Quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For Export products mentioned at Sl. No. 1, 2, 23 to 26, 30 to 34, 43 to 48, 53 to 59, 87 to 90 & 93 to 95 as per Engineering Table 5.
 - For Export products mentioned at Sl. No. 3, 4, 49, 92 as 55.52 Kgs./KM, 92.46 Kgs./KM, 739.7 Kgs./KM, 462.3 Kgs./KM, respectively after taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 5 to 9, 16 to 22, 37 to 42, 61 to 67, 73 to 86 & 96 to 102 as 1.01 kgs/kg content in the Export products.
 - For Export products mentioned at Sl. No. 10 to 13, 27 to 29, 35, 50 to 52, 60, 69, 70, 91, as per Engineering Table 4.
 - For Export products mentioned at Sl. No. 14, 15, 36, 68, 71, 72 as 205.9.Kgs./KM, 274.1 Kgs./KM , 462.3 Kgs./KM, 184.9 Kgs./KM, 346.4 Kgs./KM, 462.3 Kgs./KM respectively taking clue from Engineering Table 4.
11. Quantity of import item at S.No.2 i.e. XLPE Insulation Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 26, 43 to 49, 53 to 59 & 83 to 102 .
12. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 26, 34 to 82 & 96 to 102 .
13. Quantity of import item at S.No. 4 i.e. Wooden Drum may be allowed as per packing policy.
14. Quantity of import item at Sl. No. 5 i.e. LSZH may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 27 to 33 & 83 to 95 .
15. Quantity of import item at Sl.No. 6 i.e. EPR/Synthetic Rubber may be allowed as 1.05 Kgs/kg content in the Export products at Sl. No. 27 to 33.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/56/2015-TSW/98 dated 19 /05/2015

101
05-05-15

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION**

30(6)/15-ME

Subject: Advance License No 0510390712 dated 22.08.14 in respect of M/s Multisphere Power Solutions Pvt. Ltd.

Norms may be fixed as follows:-

SI No	Name, Technical Characteristic and Quality	Qty recommended	Unit of Measurement
1	TRANSFORMER-XFMR T18 Part No. M811422	400	NOS
2	INDUCTOR-CHOKE L1, L2 (08-0811-0402-00) Part No. M811402	400	NOS
3	INDUCTOR-CHOKE L1, L2 (08-0811-0402-00) Part No. M811402	400	NOS
4	INDUCTOR-CHOKE L4, L5, L7, L9, L10 (08-0811-0408-00) Part No. M811408	400	NOS
5	INDUCTOR-CHOKE L4, L5, L7, L9, L10 (08-0811-0408-00) Part No. M811408	400	NOS
6	INDUCTOR-CHOKE L4, L5, L7, L9, L10 (08-0811-0408-00) Part No. M811408	400	NOS
7	INDUCTOR-CHOKE L4, L5, L7, L9, L10 (08-0811-0408-00) Part No. M811408	400	NOS
8	INDUCTOR-CHOKE L4, L5, L7, L9, L10 (08-0811-0408-00) Part No. M811408	400	NOS
9	INDUCTOR-CHOKE L6 (08-0811-0412-00) Part No. M811412	400	NOS
10	INDUCTOR-CHOKE L12, L14, L15 (08-0811-0413-00) Part No. M811413	400	NOS
11	INDUCTOR-CHOKE L12, L14, L15 (08-0811-0413-00) Part No. M811413	400	NOS
12	INDUCTOR-CHOKE L12, L14, L15 (08-0811-0413-00) Part No. M811413	400	NOS
13	TRANSFORMER-XFMR T13 (08-0811-0414-00) Part No. M811414	400	NOS
14	INDUCTOR-CHOKE L11, L13 (08-0811-0418-00) Part No. M811418	400	NOS
15	INDUCTOR-CHOKE L11, L13 (08-0811-0418-00) Part No. M811418	400	NOS
16	TRANSFORMER-XFMR T16 (08-0811-0419-00) Part No. M811419	400	NOS
17	INDUCTOR-CHOKE L8 (08-0811-0421-00) Part No. M811421	400	NOS
18	TRANSFORMER-XFMR T1, T2 (08-0811-0401-00) Part No. M811401	400	NOS
19	TRANSFORMER-XFMR T1, T2 (08-0811-0401-00) Part No. M811401	400	NOS

5-5-15

By No 137-0237-1-
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92

24.02.15

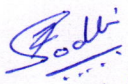
SI No	Name, Technical Characteristic and Quality	Qty recommended	Unit of Measurement
20	TRANSFORMER-XFMR T5 (08-0811-0406-00) Part No. M811406	400	NOS
21	TRANSFORMER-XFMR T6, T7 (08-0811-0407-00) Part No. M811407	400	NOS
22	TRANSFORMER-XFMR T6, T7 (08-0811-0407-00) Part No. M811407	400	NOS
23	TRANSFORMER-XFMR T8 (08-0811-0409-00) Part No. M811409	400	NOS
24	TRANSFORMER-XFMR T10, T12, T14, T19 (08-0811-0411-00) Part No. M811411	400	NOS
25	TRANSFORMER-XFMR T10, T12, T14, T19 (08-0811-0411-00) Part No. M811411	400	NOS
26	TRANSFORMER-XFMR T10, T12, T14, T19 (08-0811-0411-00) Part No. M811411	400	NOS
27	TRANSFORMER-XFMR T10, T12, T14, T19 (08-0811-0411-00) Part No. M811411	400	NOS
28	TRANSFORMER-XFMR T15 (08-0811-0415-00) Part No. M811415	400	NOS
29	TRANSFORMER-XFMR T17 (08-0811-0416-00) Part No. M811416 (	400	NOS
30	CONNECTOR-AIRBORN 36 PIN CONN, 2 LINES, W/O EARS (21-00177-00) Part No. WTB36PR7J-D23	400	NOS
32	SPACER (22-0811-0105-00) Part No. M811105	400	NOS
33	DIODE-DIODE, BYV42E, RECT, 200V, 30A, SOT-78 (04-00059-00) Part No. BYV42-200	400	NOS
34	TRANSISTOR-XSTR NMOS 100V 85A 0.01R (17-00134-00) Part No. SUP85N10-10	400	NOS
35	TRANSFORMER-XFMR T11 (08-0811-0420-00) Part No. M811420	400	NOS
36	TRANSFORMER-XFMR T9 (08-0811-0410-00) Part No. M811410	400	NOS
37	INDUCTOR-CHOKE L3 (08-0811-0403-00) Part No. M811403	400	NOS
38	METAL BASE PART - BASE PART (22-0811-0101-00) Part No. M811101	400	NOS
39	METAL TOP COVER- TOP COVER (22-0811-0102-00) Part No. M811102	400	NOS
40	METAL BOTTOM COVER - BOTTOM COVER (22-0811-0103-00) Part No. M811103	400	NOS
41	SCREW, FLAT 4-40, 3/8" (24-000002) Part No. MS24693-C4	800	NOS
42	SCREW, FLAT, 4-40, 1/4 (24-000031) Part No. MS24693-C2	400	NOS
43	WASHER (31-0009-0008-00) Part No. P009-8	400	NOS
44	SCREW, FLAT, 2-56, 1/4" (24-000065) Part No. NAS662C2R4	800	NOS
45	WASHER (31-0009-0009-00) Part No. P009-9	800	NOS

-2-

SI No	Name, Technical Characteristic and Quality	Qty recommended	Unit of Measurement
46	NUT, SMALL 4-40 (24-000047) Part No. NAS671C4	800	NOS
47	WASHER, SPRING, #4 (24-000036) Part No. MS35338-135	800	NOS
48	WASHER, FLAT, #4 (24-000044) Part No. NAS620C4	800	NOS
49	SHOULDER WASHER, SQ. (24-000015) Part No. 7721-10-PPS	800	NOS
50	INSULATOR-INSUL, XSTR. TO-220 (24-000254) Part No. 60-11-8302-1674	800	NOS
51	SCREW, PH, 2-56, 1/4" (24-000263 Part No. MS51957-3	3200	NOS
52	WASHER, SPRING, #2 (24-000028) Part No. MS35338-134	3200	NOS
53	WASHER, FLAT, #2 (24-000043) Part No. NAS620C2	3200	NOS
54	SCREW, FLAT, 2-56, 3/16 (24-000057) Part No. NAS662C2R3	7600	NOS
55	ASSEMBLY PCB-M8112201-SMD (62-0811-0022010) Part no. M8112201	400	NOS
56	POTCORE G.E. (22-0811-0106-00) Part no. M811106	800	NOS
57	WASHER (31-0009-0009-00) Part no. P009-9	800	NOS
58	SCREW, FLAT, 2-56, 5/16 (24-000045) Part no. NAS662C2R5	800	NOS

The items given above have been recommended on net to net basis with NIL wastage and accountability clause. Sno 31, 59 to 63 being consumables may be allowed, as applied, upto 5% of FOB value

This issues with the approval of Director (ME) for taking view by NC.


16/4/15
(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(6)/15-ME dated 16.04.2015

- 3 -



102
5-5-15

Subject: AA no 3110064769 dated 22.08.14 for M/s Shreem Electric Ltd

To: nc2.dgft@nic.in

Date: 05/19/15 04:34 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

Subject: Fixation of Adhoc norms advance authorisation no 3110064769 dated 22.08.14 for M/s Shreem Electric Ltd.

The Norms may be fixed as follows:-

- Import of items may be allowed on net to net basis with NIL wastage and accountability clause.
- As the final product is being delivered within India, DGFT to ensure that the items qualify for exemption under FTP.

This issues with the approval of Director (ME), for taking a view by NC.

(KS Sodhi)

Asst Dir (ME)

Shri Priya Ranjan, FTDO, DGFT Udhog Bhawan

O/o the DC(MSME) UO note no 30(157)/14-ME dated 14.11.2014

106
05.05.15

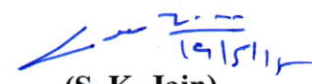
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/05/2015 - Case No. 3/11/81 (M/s Radiant Interconnect Solutions
(India) Pvt. Ltd.) (Advance Authorization No. 0910060893 dated 28.08.2014)**

Advance Authorization may be ratified as under on repeat basis:

1. Words "Copper Conductor 22 AWG" may be suffixed with the description of import item at Sl. No. 1.
2. Words "Copper Conductor 20 AWG" may be suffixed with the description of import items at Sl. No. 2 & 3.
3. Quantity of import item at Sl. No. 1 may be allowed as 1224 Meters as 1.02 mtrs./mtrs. content in the export product at Sl. No. 1.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1530 Meters each as 1.02 mtrs./mtrs. content in the export product at Sl. No. 2.
5. Quantity of import item at Sl. No. 4 may be allowed as 255 Meters as 1.02 mtrs./mtrs. content in the export product at Sl. No. 2.
6. Quantity of import item at Sl. No. 5 may be allowed as 1.05 Kgs./kg. content in the export item at Sl. No. 2
7. Quantity of import item at Sl. No. 6 may be allowed as 1.05 Kgs./kg. content in the export item at Sl. No. 3

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/106 dated 19/05/2015

Dr xlo 124-DES-II
19.5.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 77/11/81 (M/s Havells India Limited) (Advance Authorization No. 0510390862 dated 29.08.2014)

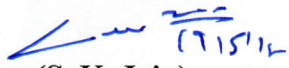
Advance authorization may be ratified as under:

1. Words "1.1 KV Copper Conductor, PVC Insulated" may be suffixed with the description of export items at Sl. No. 1 to 34.
2. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	448.4	10	512.2	19	4903.5	28	137.6
2	281.4	11	490.7	20	198.3	29	12.1
3	666.6	12	21.5	21	1495.8	30	183.4
4	178.9	13	8465.5	22	179.1	31	3528.6
5	258.8	14	636.2	23	159.8	32	171.3
6	2350.1	15	2410.2	24	837.4	33	107.1
7	192.3	16	662.4	25	3047.6	34	146.1
8	800.6	17	213.3	26	72.8		
9	51.6	18	41.2	27	72.8		

2. Quantity of import item at Sl. No. 1 viz. Copper Rod/copper Wire Rod (EC Grade) may be allowed as 21571 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 34.
3. Quantity of import item at Sl. No. 2 Viz. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 34.
4. Quantity of import item No. 3 viz. Plasticizer (DOP) may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 34.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/56/2014-TSW/107 dated

19/05/2015

*By 10/25-2015
19.5.15*

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 64/11/81 (M/s AMC Cookware (India) Pvt Limited) (Advance Authorization No. 0710106616 dated 03.09.2014)

Advance Authorisation may be ratified as under:

1. Quantities of export items at Sl. No. 1, 2, 3 & 4 may also be specified as 2876 Nos., 11133 Nos., 11197 Nos. & 11093 Nos. respectively in addition to their weights.
2. Quantities of import items at Sl. No. 1, 2, 3 & 4 may be allowed as 3445 Kgs., 2682 Kgs., 3843 Kgs. & 5564 Kgs. respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 to 4.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/56/2015-TSW/108 dated 19/05/2015

 NO 126-DES
19-5-15

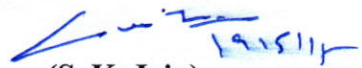
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 66/17/81 (M/s AMC Cookware (India) Pvt Limited) (Advance Authorization No. 0710106750 dated 24.09.2014)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0710106616 dated 03.09.2014:

1. Quantities of export items at Sl. No. 1, 2 & 3 may also be specified as 26706 Nos., 29159 Nos. & 27576 Nos. respectively in addition to their weights.
2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 6433.5 Kgs., 10007 Kgs. & 13832 Kgs. respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 to 3.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/56/2015-TSW/110 dated 19/05/2015

*On No 127. DES-II
19.5.15*

01/81/162/40/1 Am 16

115
5.5.15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

DES-11

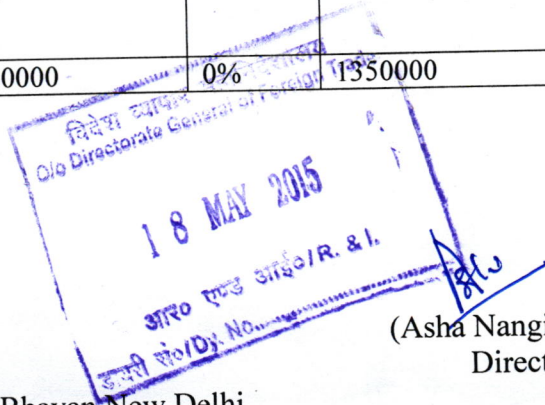
Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0710106912 dated 5.11.2014 issued to M/s. Laxmi Electronics Moulds and Precision Engg. Pvt. Ltd. Bangalore.

Reference DGFT U.O. No. 01/81/50/AM15/DES-11/130 dated 16.1.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Laxmi Electronics Moulds and Precision Engg. Pvt. Ltd. Bangalore for ratification of the norms of advance licence issued under Para 4.7 for export of "Plastic Moulded Components."

2. The FOB value of export is Rs.10,665,000.00 (US\$ 177,750.00) and CIF value of Import is Rs 9,462,929.00 (US\$ 153,869.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization as follows:-

Item	Qty. requested	Gross requirement	Wastage included	Qty recommended
Polycarbonate Resin Panlite M/n 3600 HA/BK/PB(D)	24287	21290.85	5%	21290.85
QK 1022 PIN BRIDGE	1350000	1350000	0%	1350000



(Asha Nangia)
Director

Shri Pradyumna Sahu, FTDO, O/o DGFT, Udyog Bhavan New Delhi
DIT U.O. No. 17(4)/2015-IPHW dated 6.05.2015

By NO 127 DES-11
19.5.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/05/2015 - Case No. 67/17/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047704 dated 21.11.2014)**

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.
5. Wastage claimed on each import items, if any.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/119 dated 19/05/2015

*Dr. No 128 DESH
19.5.15*

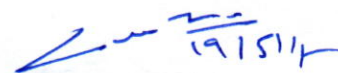
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 4/17/81 (M/s Star Exports) (Advance Authorization No. 0310791363 dated 25.11.2014)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626.
2. Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626.

Norms committee may take a view

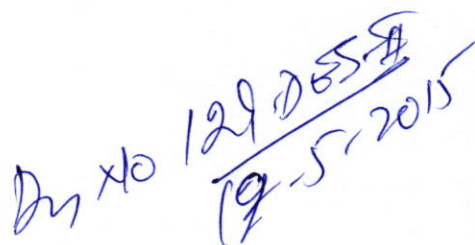


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/124 dated 19/05/2015



125
05.05.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 5/17/81 (M/s Star Exports) (Advance Authorization No. 0310791407 dated 25.11.2014)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626.
2. Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626.

Norms committee may take a view

19/5/15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/125 dated 19/05/2015

Dr No 120-DES-F
19.5.15

131
5.5.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

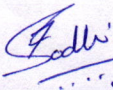
30(16)/15-ME

Subject: AA no 0510392310 dated 08.12.14 in respect of M/s Bindal Smelting Pvt. Ltd.

The following needs to be clarified:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Difference between the import and export product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi) 5/5/15
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(16)/15-ME dated 05.05.15

Dr No 138 DES-II
19.5.15

132
05.05.15

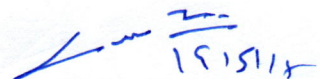
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 15/17/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310791833 dated 09.12.2014)

Firm may be asked to submit the following information:

1. Quantity of export product in Sq. Mtrs also in addition to its weight.
2. Quantity of import item at SL. No. 2 namely Aluminum Foil in Sq.Mtrs. also in addition to its weight
3. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.

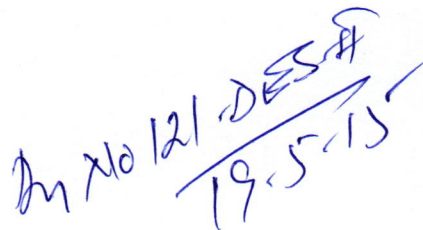
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/132 dated 19/05/2015



133
5.5.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(36)/15-ME

Subject: AA no 0710107166 dated 10.12.14 in respect of M/s Wieland Metals India Pvt. Ltd.

Norms may be fixed as follows:-

- Import of item at Sno. 1 may be allowed for 3041.59 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 2 may be allowed for 7530.33 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 3 may be allowed for 3692.55 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 4 may be allowed for 3692.55 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC(MSME) UO note no 30(36)/15-ME dated 19.05.15

By X10145-DESE
19-5-15

134

5.5.15

Subject: **Comments of Injectoplast Case no 134 today**

To: DGFT Joint Shri Darshan Singh <darshan.singh@nic.in>

Cc: Pradyuman Sahu FTDO DGFT <nc2.dgft@nic.in>

Date: 05/19/15 04:42 PM

From: Om Sharma <omsharma@nic.in>

Comments of Injectoplast Case no 134 today

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Thanks and regards,
O P Sharma

Joint Industrial Adviser,

Ministry of Chemicals and Fertilizers,

Department of Chemicals and Petrochemicals,

Government of India,

Room No. 223, A Wing, Shastri Bhavan, Dr. Rajendra Prasad Road, New Delhi PIN 110001 India

Telefax O +91-11- 23071187, Phone 91-11-23071442, Home: +91-11-25273440, Cell#++9868160477 e-

mail:omsharma@yahoo.com

— Injectoplast_DES-2.jpg —

No. 46011/93/2004-PC.II
 Government of India
 Ministry of Chemicals & Fertilizers
 Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
 Shastri Bhawan, New Delhi-110 001
 Dated the 18th May, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Injectoplast Pvt. Ltd. for the import of raw material against the export of Brush Box, made out of Phenolic Molding Compound for issue of advance licence (Licence No. 0610038007 dated 12.12.2014 - reg

The undersigned is directed to refer to DGFT U.O. No. 01/81/50/ /AM-15/DES-2/124 dated 13.01.2015 forwarded an application for issue of advance licence from M/s. Injectoplast Pvt. Ltd. (Licence No. 0610038007 dated 12.12.14) for export of Brush Box made out of Phenolic Moulding Compound. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kg.	Name of import Item(s)	Qty. in kgs.
Brush Box made out of Phenolic Moulding Compound	1 kg.	Phenolic Molding Compound	11.88

This has approval of the competent authority.


 (O.P. Sharma)

Joint Industrial Adviser
 Tel: 011-23071442
 Telefax: 011-23071187
 Email: omsharma@nic.in

Shri Harahan Das,
 Foreign Trade Development Officer,
 Directorate General of Foreign Trade,
 Department of Commerce,
 Ministry of Commerce and Industry,
 Udyog Bhawan, New Delhi
 Tel. No. 23061562, Extn. 267
 Fax: 2306 2225/23061613

147
05-05-15

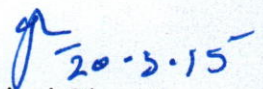
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Banco Products (India) Ltd. for ratification of norm of AA No. 3410040807 dated 17.12.2014.

Reference: DGFT UO No. 01/81/50/575/AM15/DES II/247 Dated 11.03.2015

Reference above application the firm may be advised to furnish following information:

1. Copy of Advance Authorization.
2. End use of Export product no. 1.
3. Information as per Sl. No. 3 & 11 of SDL for each export product separately.

O/c  20-3-15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(62)/2015/TSW(B)/ 128 dated 20.03.2015.

By No 144-DES II
19-5-15

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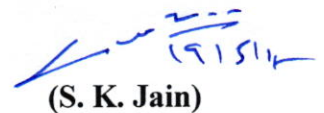
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 21/17/81 (M/s Star Exports) (Advance Authorization No. 03107922617 dated 22.12.2014)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626.
2. Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626.

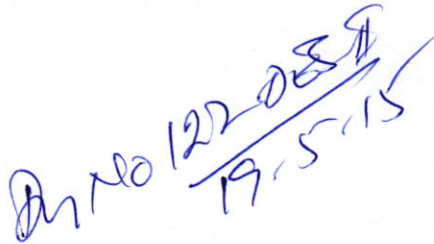
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/155 dated 19/05/2015


DIPP No 122-088
19.5.15

162
05.05.15

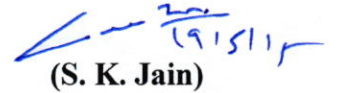
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/05/2015- Case No. 81/17/81 (M/s Tirupati Plastomatics Pvt. Limited)
(Advance Authorization No. 1310077786 dated 13.02.2015)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

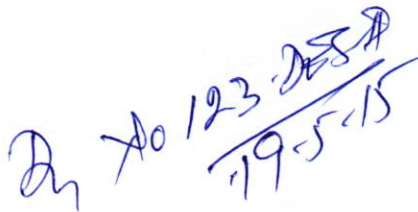
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/162 dated 19/05/2015


Dn No 123-258
19.5.15

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05.05.15

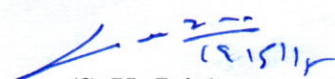
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/05/2015- Case No. 82/17/81 (M/s Tirupati Plastomatics Pvt. Limited)
(Advance Authorization No. 1310077787 dated 13.02.2015)**

Firm may be asked to submit the following information:

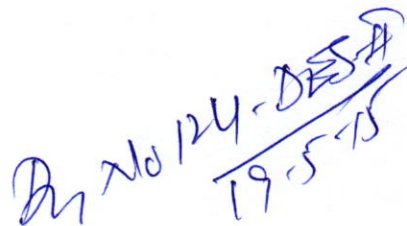
1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/163 dated 19/05/2015


Dn No 124-DESA
19.5.15

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05.05.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 05/05/2015 - Case No. 1/2/81 (M/s. Shivalik Bimetal Controls Limited) (Advance Authorization No. 05103938763 dated 27.03.2015)

Advance Authorization may be ratified as under:

Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/56/2015-TSW/164 dated 19/05/2015

Dn 76 125-DESA
19-5-15

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5.5.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba JSW Power System Pvt. Ltd. for ratification of norm of AA No. 0410145237 dated 17.04.2013.

Reference: DGFT ID Note No. 01/81/50/60/AM14/DES II/245 Dated 04.03.2015

Reference above, the application and subsequent reply submitted by the firm vide their letter dated 13.01.2015 has been examined and based on information made available there in the proposal is recommended as under:

Export Product: 800 MW Generator and its auxiliaries – 1 Set.

Imported Inputs:

S. No. of AA	Items	Qty. recommended	For
1 to 5	Alloy Steel Plates 110 to 170mm thick	1.10kg/kg content in export product	End Plates
17	CRGO Electrical Steel, 0.35mm thick	224 MT with 9% wastage	Core
18	CRGO Electrical Steel, 0.50 mm thick	0.96 MT with 9% wastage	Core
19, 67	Water based varnish Glass Roving	1% of FOB value or as applied for whichever is lower	
42	Alloy Steel Plates 65mm thick	1.03kg/kg content in export product	Terminal Box

Import item no. 16, 20, 30 to 41 – may be deleted as details have not been given. Remaining items may be allowed under GN-4 with accountability clause

This issue with the approval of JS (RKS).

(Gajraj Singh) 13/5

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(35)/2013/TSW(B)/ 205 dated 13.05.2015.

Dy No 146-DES-II
19.5.15

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....